

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****Execution Application No. 11/2024****In****Original Application No. 94/2022****WITH****Execution Application No. 12/2024****In****Original Application No. 41/2020****IN THE MATTER OF:****PUSHPENDRA KUMAR****.....APPLICANT(s)****VERSUS****NAGAR PANCHAYAT KADAURA & OTHERS .....RESPONDENT(s)****INDEX**

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12.	<b>COPY OF THE SHOW CAUSE NOTICE DT. 05.02.2025 HAS BEEN ANNEXED HEREWITH AS ANNEXURE A-11</b>	
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THROUGH-



BHANWAR PAL SINGH JADON

COUNSEL FOR UTTAR PRADESH POLLUTION CONTROL BOARD

EMAIL- [bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com)

DATE: 06.02.2025

PLACE: NOIDA

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Execution Application No. 11/2024  
In  
Original Application No. 94/2022**

**WITH**

**Execution Application No. 12/2024  
In  
Original Application No. 41/2020**



**IN THE MATTER OF:**

Pushpendra Kumar

.....APPLICANT

**Versus**

Nagar Panchayat Kadaura, &Ors.

.....RESPONDENT(S)

**COMPLIANCE REPORT ON BEHALF OF UTTAR PRADESH  
POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER  
DT. 20.12.2024 PASSED BY THE HON'BLE NATIONAL GREEN  
TRIBUNAL**

I, Imraan Ali aged about 45 years S/o Mr. Usman Ali R/o Mohalla-Qaboolpura, Tehsil-Sadar, District-Badaun, presently posted as Regional Officer, U.P. Pollution Control Board, Jhansi do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and am competent and authorized to swear the present affidavit.



*(Handwritten signature)*

2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.
3. That in the present matter, the Applicant has raised the issue of violation of environmental norms in maintaining the ponds at Kadaura, District Jalaun, Uttar Pradesh.
4. That it is germane to mention that the Uttar Pradesh Pollution Control Board, Jhansi has written a letter dt. 10.08.2021 to the Executive Engineer, Nagar Panchayat, Kadaura, Jalaun. That the said letter states that an inspection of the ponds at Kadaura, District-Jalaun was conducted on 27.02.2020 by the Sub-Divisional Magistrate, Kalpi, and the Executive Officer, Nagar Panchayat Kadaura, Jalaun, where in it was observed that untreated domestic sewage was being discharged into Sadar Talab, Kadaura, violating the environmental norms. Furthermore, upon a subsequent inspection on 20.07.2021, it was found that the sewage was still being discharged into the pond through two drains, leading to unsanitary conditions, foul odor, and accumulation of solid waste. Accordingly, the UPPCB issued a show cause notice dt. 18.06.2020 regarding the imposition of environmental compensation of Rs. 1,82,88,200/- (Rupees One Crore Eighty-Two Lakh Eighty-Eight Thousand Two Hundred only). That consequently, with respect to no response from the Nagar Panchayat Kadaura, Jalaun the said compensation was imposed vide this said letter dt. 10.08.2021 on the basis of the violation of the environmental norms for the period of 88 days (from 02.12.2019 to 27.02.2020).

A Copy of the letter dt. 10.08.2021 has been annexed herewith as **ANNEXURE A-1.**



5. That this Hon'ble Tribunal vide order dt. 20.05.2024 directed as under:

*".....7. Learned Counsel appearing for the UPPCB has informed that the 1359 Fasli corresponding to the revenue record of 1950 - 51 in the State has been preserved. Hence, we direct the SDM, Kalpi to file the revenue record of these 13 ponds recorded in the 1359 Fasli relating to these ponds wherein the detail of the ponds and their area is mentioned. Let the same be filed along with the next report. The next report will also clearly indicate the current state of action till the date of filing of the report, to clear the encroachment from the talab and also for the rejuvenation/revival of the talab. The UPPCB will also submit the water quality analysis report of each of the pond along with the next report. Let the report be filed at least one week before the next date of hearing....."*

6. That in compliance of the aforementioned order, the officials ofUPPCB carried out a field visit of 13 Ponds situated in Nagar Panchayat Kadaura, Jalaun on 21.08.2024. That with respect to the same a compliance report has already been filed before this Hon'ble Tribunal. That during the said inspection, water samples of 7 out of 13 ponds were collected. That the names of the ponds whose water samples were collected during the visit are as under:-

- i. Kabristanka Talab, Near Idgaah, Kadaura.
- ii. Mansha devi Mandirka Talab, Kadura
- iii. Bamhaurika Talab, Kadaura.
- iv. Sadar Pond. Kadaura.
- v. Dhobi puraka Talab, Kadura
- vi. Jagnaha Talab, Kadura
- vii. Baheri Talab, Kadura



*(Handwritten signature)*



Nagar Panchayat, Kadaura, Orai, Jalaun to nominate a representative from their department to assist during the said inspection.

A Copy of the letter dt. 03.01.2025 has been attached herewith as **ANNEXURE A-4.**

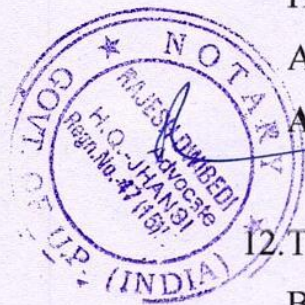
10. That in response of the aforementioned letter dt. 03.01.2025, a letter dt. 09.01.2025 was written from the office of Nagar Panchayat Kadaura, Jalaun to the Deponent. That vide the said letter, a verified list of ponds covered under the present matter was provided.

A Copy of the letter dt. 09.01.2025 along with the list of ponds has been attached herewith as **ANNEXURE A-5.**

11. That it is pertinent to mention that no environmental compensation has been received from the Nagar Panchayat, Kadaura, Jalaun till now, therefore, the Uttar Pradesh Pollution Control Board, Jhansi has written a recommendation letter dt. 04.01.2025 to the Chief Environmental Officer, Uttar Pradesh Pollution Control Board, Lucknow in reference to aforementioned letter dt. 10.08.2021. That vide the said letter it was requested to the Chief Environmental Officer, Uttar Pradesh Pollution Control Board, Lucknow to take necessary actions to initiate the recovery of the environmental compensation amounting to Rs. 1,82,88,200/- (Rupees One Crore Eighty-Two Lakh Eighty-Eight Thousand Two Hundred only) imposed upon the Nagar Panchayat Kadaura, Jalaun.

A Copy of the Letter dt. 04.01.2025 has been attached herewith as **ANNEXURE A-6.**

12. That it is germane to submit that the Uttar Pradesh Pollution Control Board has also written a letter dt. 28.01.2025 to the District Magistrate, Jalaun. That vide the said letter it was requested to the District



*[Handwritten signature]*

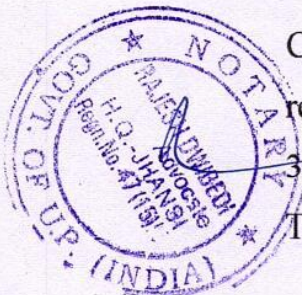
Magistrate, Jalaun to initiate the recovery proceedings against the Nagar Panchayat, Kadaura, Jalaun for the imposed environmental compensation amount of Rs. 1,82,88,200/- (Rupees One Crore Eighty-Two Lakh Eighty-Eight Thousand Two Hundred only) as arrears of land revenue.

A Copy of the letter dt. 28.01.2025 has been attached here with as **ANNEXURE A-7.**

13. That it is pertinent to mention that the latest inspection of the concerned 13 ponds situated in Nagar Panchayat Kadaura, Jalaun was conducted on 07.01.2025, in the presence of Mr. Bharat Prajapati, acting as a representative of the Nagar Panchayat Kadoura, Jalaun. That during the said inspection, 03 out of 13 ponds were found dry and 02 out of 13 ponds have encroachment. That during the said inspection it was observed that no sewage treatment facility has been installed by Nagar Panchayat Kadaura, and untreated sewage is directly discharged into the ponds located in Bheri, Chilpura, and Bamhauri, violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974. That the UPPCB has also collected water samples from 08 out of 13 ponds and analyzed them in Regional Laboratory, UPPCB, Jhansi.

A Copy of the inspection report along with the laboratory reports have been attached herewith as **ANNEXURE A-8.**

14. That with respect to the aforementioned inspection dt. 07.01.2025, the Uttar Pradesh Pollution Control Board, Jhansi has written a letter dt. 16.01.2025 to the Chief Environmental Officer, Uttar Pradesh Pollution Control Board, Lucknow. That through the said letter it was recommended that an additional environmental compensation of Rs. 36,88,80,500/- (Rupees Thirty Six Crores Eighty Eight Lakhs Eighty Thousand Five Hundred Only) for a total violation period of 1775 days



*[Handwritten signature]*

(from 28.02.2020 to 07.01.2025) shall be imposed upon the Nagar Panchayat Kadaura, Jalaun at a rate of Rs. 2,07,820/- (Two Lakhs Seven Thousand Eight Hundred Twenty Only) per day as per **“Methodology for Assessing Environmental Compensation”** issued by the **Central Pollution Control Board (CPCB)**.

That the calculation of the environmental compensation is based on:

- Total sewage generation: 1.97 MLD (as per 2020 estimated population of 18,315).
- Installed treatment capacity: 0 MLD (No functional treatment plant).
- Operational treatment capacity: 0 MLD (No sewage treatment is being done).
- Population Analysis: As per the 2011 Census, the population of Nagar Panchayat Kadaura was 14,903, with a decadal growth rate of 22.9%, leading to an estimated population of 18,315 in 2020.
- No. of days of violation: 1775 days (from 28.02.2020 to 07.01.2025)

That the environmental compensation formula applied herein as per the aforementioned CPCB Report is reproduced as under:

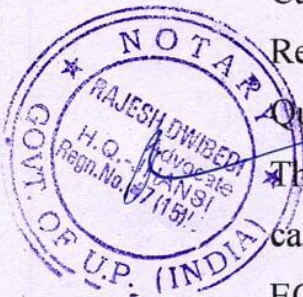
EC (LacsRs.) = [17.5 (Total Sewage Generation-Installed Treatment Capacity) + 55.5 (Total Sewage Generation-Operational Capacity)] + 0.2 (Sewage Generation-Operational Capacity x N + Marginal Cost of Environmental Externality x (Total Sewage Generation-Operational Capacity) x N

Remarks: N=No. of days from the date of directions of CPCB/SPCB/PCC

Quantity of Sewage in MLD

Therefore in the present matter the Environmental Compensation is calculated as under:

EC (Rs. Lacs) = [182.882 ÷ 88] × 1775



*[Handwritten signature]*

=Rs. 3,688.805 (in lacs)

A Copy of the letter dt. 16.01.2025 has been attached herewith as **ANNEXURE A-9.**

A Copy of the CPCB Report has been attached herewith as **ANNEXURE A-10.**

15. That further more, Uttar Pradesh Pollution Control Board issued a show cause notice dt. 05.02.2025 to the Nagar Panchayat Kadaura, Jalaun. That vide the said notice it was directed to the Nagar Panchayat Kadaura, Jalaun to submit their response within 15 days from the receipt of the said notice or else an environmental compensation of Rs. 36,88,80,500/- (Rupees Thirty Six Crores Eighty Eight Lakhs Eighty Thousand Five Hundred Only) would be imposed upon them.

A Copy of the show cause notice dt. 05.02.2025 has been annexed herewith as **ANNEXURE A-11.**

16. That in light of the above, the Deponent has ensured necessary compliance in strict adherence to the directions issued by the Hon'ble Tribunal.

17. Hence the present affidavit is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

18. That I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

  
**DEPONENT**



**VERIFICATION**

Verified at Jhansi on this 6<sup>th</sup> day of February, 2025, that the contents of the above affidavit from paragraphs 1 to 18 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.

  
**DEPONENT**



serial No. 640/25  
Certified that the foregoing statement  
sworn before me this day at  
by Shri/Smt./Kun. Ampranali  
to whom the contents of this affidavit have  
been read over and explained and who  
is identified by Shri Self  
Received the legal fee Rs. 00-00 each

6/2/25  
**RAJESH DWIVEDI**  
ADVOCATE  
NOTARY JHANSI DISTRICT



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ सं०  
Ref. No

H64304/c-2/msw-23/2021

दिनांक  
Date 10-8-2021

सेवा में,

अधिकाारी, नगर पंचायत कदौरा, जनपद-जालौन।

पंजीकृत

विषय- मेसर्स नगर पंचायत कदौरा, जनपद-जालौन के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

मेसर्स नगर पंचायत कदौरा, जनपद-जालौन का संयुक्त निरीक्षण उपजिलाधिकारी, कालपी एवं अधिकाारी, नगर पंचायत कदौरा के साथ दिनांक 27.02.2020 को किया गया था। निरीक्षण के दौरान एकत्रित किये गये जल नमूने में प्रचालकों के मान निर्धारित मानकों के अनुरूप नहीं पाये जाने एवं नगरीय क्षेत्र के घरेलू जल मल को बिना शुद्धिकरण किये ही सदर तालाब कदौरा पर भण्डारित किये जाने के कारण संदर्भित संस्था पर राज्य बोर्ड के पत्र संदर्भ सं० 99/O.A.-41/20 दिनांक 18.06.2020 द्वारा रुपये 1,82,88,200/- (रु० एक करोड़ बयासी लाख आठठासी हजार दो सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस प्रेषित किया गया था।

माननीय अध्यक्ष महोदय, ओवर साइट कमेटी को निरन्तर प्राप्त शिकायतों के परिप्रेक्ष्य में नगर पंचायत कदौरा, स्थित सदर तालाब का निरीक्षण क्षेत्रीय कार्यलय के अधिकारियों द्वारा दिनांक 20.07.2021 को किया गया। निरीक्षण आख्यानानुसार नगर पंचायत कदौरा, स्थित सदर तालाब के निरीक्षण के समय पाया गया कि तालाब मे अभी भी नगरीय सीवेंज दो नालियों के माध्यम से निस्तारित हो रहा है जिसके कारण तालाब कैचमेन्ट ऐरिया मे गंदगी एवं दुर्गन्ध व्याप्त है। अधिकाारी, नगर पंचायत, कदौरा द्वारा सदर तालाब कदौरा की साफ-सफाई करायी गयी तथा तालाब कैचमेन्ट ऐरिया की स्लज एवं गाद आदि को तालाब के आन्तरिक क्षेत्र मे सूखने के लिये भण्डारित कराया गया है जिसमे विभिन्न प्लास्टिक उत्पाद, पॉलीथीन व अन्य आपत्तिजनक नगरीय ठोस अपशिष्ट सामग्री आदि मिश्रित होने के कारण अप्रिय स्थिति का बोध हुआ है। तालाब सीमा क्षेत्र मे पूर्व से निर्मित स्थाई निर्माण अभी डिमोलिस नही हुये हैं।

राज्य बोर्ड के पत्र संदर्भ सं० 99/O.A.-41/20 दिनांक 18.06.2020 द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु जारी कारण बताओ नोटिस के सम्बन्ध में अपर जिलाधिकारी (वि०/रा०) जालौन के माध्यम से प्राप्त अधिकाारी, नगर पंचायत, कदौरा-जालौन के पत्रांक 8444/न०प०कदौरा/2020-21 दिनांक 14.09.2020 द्वारा प्राप्त प्रतिउत्तर विधिक दृष्टिकोण से ग्राह्य नहीं है।

क्षेत्रीय अधिकाारी की आख्या दिनांक 23.07.2021 द्वारा मेसर्स नगर पंचायत कदौरा, जनपद-जालौन को पूर्व में जारी कारण बताओ नोटिस दिनांक 18.06.2020 की पुष्टि करते हुए रु० 1,82,88,200/- (रु० एक करोड़ बयासी लाख आठठासी हजार दो सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

क्षेत्रीय अधिकाारी, झांसी की संस्तुति एवं सक्षम स्तर से अनुमोदनोपरान्त उद्योग मेसर्स नगर पंचायत कदौरा, जनपद-जालौन पर रु० 1,82,88,200/- (रु० एक करोड़ बयासी लाख आठठासी हजार दो सौ मात्र) पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड के, यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आई०एफ०एस० कोड-UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यलय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें। अन्यथा की स्थिति में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू-राजस्व की भांति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग स्वामी का स्वयं का होगा।

सक्षम अधिकाारी के अनुमति से निर्गत।

भवदीय

मुख्य पर्यावरण अधिकाारी (वृत्त-2)

प्रतिलिपि-

1. जिलाधिकारी, जालौन को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकाारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति धनराशि निर्धारित समय सीमा में प्राप्त न होने की स्थिति में भू-राजस्व की भांति वसूली हेतु कार्यवाही की जायें।

CO/SE/ASO  
02/09

मुख्य पर्यावरण अधिकाारी (वृत्त-2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,  
लखनऊ - 226 010  
दूरभाष : 0522-2720828, 2720831  
फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppcb.com  
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226 010  
Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
E-mail : info@uppcb.com  
Website : www.unpcb.com



क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड  
Regional Office, U.P. Pollution Control Board

संदर्भ सं० .....  
Ref. No. 333/OA-94-22/24

दिनांक.....20  
Date..30.08.2024

To,

The Registrar,  
Hon'ble National Green Tribunal,  
Copernicus Marg, New Delhi.

**Sub: Compliance Report in pursuant to the order dated 20.05.2024 passed by the Hon'ble National Green Tribunal, New Delhi EA No-11/2024 In OA No-94/2022, Pushpendra Kumar Vs Nagar panchyat Kadaura & others.**

Sir,

That In Compliance of order dated 20.05.2024 passed by Hon'ble National Green Tribunal, New Delhi EA No-11/2024 In OA No-94/2022, Pushpendra Kumar Vs Nagar panchyat Kadaura & others, the compliance report is being field herewith.

It is requested that aforesaid compliance report may be presented before the Hon'ble Tribunal for kind consideration.

Encl: As above

Yours faithfully,

*Deepa*  
30.8.24  
(Deepa Arora)  
Regional Officer

Copy :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Mishra, Advocate, Hon'ble Suprem Court/N.G.T., New Delhi for perusal and necessary action please.
3. Chief Environmental Officer (C-2), U.P. Pollution Control Board, Lucknow for information and necessary action.
4. Chief Law Officer (incharge), U.P. Pollution Control Board, Lucknow for information and necessary action.

Regional Officer

मननीय राष्ट्रीय हरित अधिकरण द्वारा विचाराधीन E.A. No.-11/2024 In O.A. No.-94/2022 में पारित आदेश दिनांक 20.08.2024 के सम्बन्ध में नगर पंचायत परिषद कदौरा में स्थित तालाबों की निरीक्षण आख्या।

मननीय राष्ट्रीय हरित अधिकरण द्वारा विचाराधीन E.A. No.-11/2024 In O.A. No.-94/2022 में पारित आदेश दिनांक 20.08.2024 के सम्बन्ध में नगर पंचायत परिषद कदौरा में स्थित तालाबों का निरीक्षण एवं जल नमूना एकत्रण आद्योहस्ताक्षरी द्वारा दिनांक 21.08.2024 को किया गया। निरीक्षण के समय श्री भरत प्रजापति, नगर पंचायत, कदौरा के प्रतिनिधि के रूप में उपस्थित थे। नगर पंचायत, कदौरा स्थित तालाबों का विवरण निम्नवत् है।

क्र०स०	गाटा सं	रकबा हे० में	तालाब का नाम	वार्ड/मुहल्ला	अभियुक्ति
1	112	0.785	उदई ताल/मंशादेवी मन्दिर के पास	इस्लामाबाद	उदई ताल/मंशादेवी मन्दिर, के पास स्थित तालाब की बाउण्डी वाल का निर्माण किया गया। तालाब में पानी था जिसमें कमल (फूल) लगा हुआ है। निरीक्षण के समय तालाब का जल नमूना एकत्रण किया गया विश्लेषण आख्या संलग्न।
2	586	2.679	सदर तालाब	बजार	सदर तालाब में बाउण्डी वाल का निर्माण किया गया। पूर्व में तालाब में खुदाई का कार्य किया जा रहा था जो कि वर्षा की वजह से बंद है। निरीक्षण के समय तालाब में पानी था जिसका जल नमूना एकत्रण किया गया। विश्लेषण आख्या संलग्न।
3	266	1.315	जगनहा तालाब/बडीमाता मन्दिर के पीछे	इस्लामाबाद	जगनहा तालाब/ बडीमाता मन्दिर के पीछे स्थित तालाब में बाउण्डी वाल का निर्माण किया गया। निरीक्षण के समय तालाब में पानी था जिसका जल नमूना एकत्रण किया गया। विश्लेषण आख्या संलग्न।
4	311	0.316	कब्रिस्तान के पास	ईदगाह	कब्रिस्तान के पास स्थित तालाब में बाउण्डी वाल का निर्माण किया गया। निरीक्षण के समय तालाब में पानी था जिसका जल नमूना एकत्रण किया गया। विश्लेषण आख्या संलग्न।
5	657	0.101	वैष्णोमाता मन्दिर के पास	पुरवा	वैष्णोमाता मन्दिर के पास स्थित तालाब में पानी नहीं था। बाउण्डी

					वाल का निर्माण नहीं किया गया।
6	659	0.101	वैष्णोमाता मन्दिर के पास	पुरवा	वैष्णोमाता मन्दिर के पास रिक्त तालाब में पानी नहीं था। बाउण्ड्री वाल का निर्माण नहीं किया गया।
7	946	1.226	बहरी तालाब	विलपुरा	बहरी तालाब में बाउण्ड्री वाल का निर्माण नहीं किया गया है। निरीक्षण के समय तालाब में पानी था जिसका जल नमूना एकत्रण किया गया। विश्लेषण आख्या संलग्न।
8	43/994	0.130	नगिन शक्ति	इस्लामाबाद	नगिन शक्ति में बाउण्ड्री वाल का निर्माण किया गया है। तालाब के गडडो में बरसाती पानी था। जिसके कारण जल नमूना एकत्रित किया जाना सम्भव नहीं हो सका।
9	585/2(22)	0.235	सीर का तालाब	हवेली	सीर का तालाब में पानी नहीं था। जिसके कारण जल नमूना एकत्र किया जाना सम्भव नहीं हो सका। बाउण्ड्री वाल का आंशिक निर्माण किया गया है।
10	292/2	0.353	धोबीपुरा का तालाब	धोबीपुरा	धोबीपुरा तालाब में बाउण्ड्री वाल का निर्माण नहीं किया गया। घरेलू कचरे का निस्तारण तालाब में किया जा रहा है। निरीक्षण के समय तालाब में पानी था जिसका जल नमूना एकत्रण किया गया। विश्लेषण आख्या संलग्न।
11	60	0.474	बम्हौरी का तालाब	बम्हौरी	बम्हौरी का तालाब में बाउण्ड्री वाल का निर्माण नहीं किया गया है। निरीक्षण के समय तालाब में पानी था जिसका जल नमूना एकत्रण किया गया। विश्लेषण आख्या संलग्न।
12	61	0.069		बम्हौरी	उक्त तालाब पर अतिक्रमण किया गया है।
13	566	0.611	खेरापति	पुरवा	उक्त तालाब पर अतिक्रमण किया गया है।

*Deepa*

क्षेत्रीय अधिकारी महोदया

*Prashant*

(ऋषि कुमार कुशवाहा)  
प्रयोगशाला सहायक

*Shamg*

(अनिल कुमार शर्मा)  
वैज्ञानिक सहायक



**REGIONAL LABORATORY JHANSI  
UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Colony, Talpura Yojna, Kanpur Road, Jhansi

**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-27874669/Jhansi/2024

Date:27/08/2024

- 1- Sample Location: Kabristan Ka Talab
- 2- District: Jalaun
- 3- Address: Eidgah Ke Pass Kadaura, jalaun
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Rishi Kumar Kushwaha , LA
- 7- Odour : None
- 8- Quantity and Packing : 2 liter Plastic Jerican, BOD Bottle
- 9- Date of Sample Collection : 21/08/2024
- 10- Analysis Indented by : RO Jhansi
- 11- Date of sample receipt in Lab : 22/08/2024

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	7.92	02-12
Turbidity, APHA24th Ed 2130B	N.T.U	12	1-500NTU
Colour, APHA 24th Ed. 2120B: 2023	Hazen	10	5-10000 Hazen
Conductivity, APHA 24th Ed. 2510B :2023	µS/cm	623	0.1-10000 µS/cm
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	34.0	5.0 -10000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 °C Total Dissolved Solids dried at 180 °C 2023	mg/l	364.0	5.0 -10000 mg/l
Total Solids, APHA24th Ed2540B: 2023	mg/l	418.0	5.0 -15000 mg/l
Hardness, APHA 24th Ed. 2340 °C EDTA Titrimetric Method 2023	mg/l	102.0	10.0 -5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B:2023	mg/l	64.0	10.0 -1000 mg/l
Magnesium, APHA 24th Ed 3500Mg B: 2023	mg/l	38.0	10-1000 mg/l
Chloride, APHA24th Ed 4500-Cl- B: 2023	mg/l	40.0	3.0 - 500 mg/l
Alkalinity, APHA 24th Ed. 2320:2023	mg/l	95.0	20-5000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	11.5	1.0 -1000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	23.04	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	6.05	0.2-14.0 mg/l
Temp, APHA 2550 B (2-74) 24th Edition 2023, Laboratory and field Methods	°C	27.0	4 - 70 °C

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2 The report shall not be reproduced-except in full, without the written permission of laboratory; 3 The test report pertains to the sample as received in Lab.

Remark:\* - NA

Analysed by  
[Krishna Rawat(JRF), Abhishek  
Kumar(LA), Anil Kumar Sharma(SA),  
Rishi Kumar Kushwaha (LA), Manoj  
Verma(JRF)]

Authorized by  
Madhvi Kamalvanshi  
Dr Madhvi Kamalvanshi (SO)  
Digitally signed by Madhvi  
Kamalvanshi  
Date: 2024.08.27 16:17:12 +05'30'

Deepa  
Arora

Digitally signed by  
Deepa Arora  
Date: 2024.08.29  
16:48:12 +05'30'  
Regional Officer



REGIONAL LABORATORY KANPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD  
5243, Sndbhavann nagar, Awas vikas phase-3, Kalyanpur, Kanpur-17



TEST REPORT: WATER LABORATORY(SURFACE WATER)

Ref no-27879127/Kanpur Nagar/2024

Date:29/08/2024

- 1- Sample Location: Kabristan Ka Talab
- 2- District: Jalaun
- 3- Address: Eidgah Ke Pass Kadaura, jalaun
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Rishi Kumar Kushwaha , LA
- 7- Odour : None
- 8- Quantity and Packing : 125ml glass bottle
- 9- Date of Sample Collection : 21/08/2024
- 10- Analysis Indented by : RO Kanpur Nagar
- 11- Date of sample receipt in Lab : 23/08/2024

Parameter	Unit	Results	Detection Range
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	3800	<1.8 MPN/100 ml & above
Focal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	2200	<1.8 MPN/100 ml & above

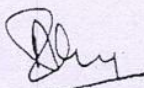
\*Non-NABL Parameters.

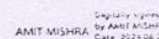
Note : 1. The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Remark:\* - NA

Analysed by  
[Diksha Shukla (JRF)]

Authorized by  
YOGENDRA  
KUMAR DWIVEDI  
Yogendra Kr Dwivedi (SA)

  
आशुतोष पाण्डेय  
पर्यावरण अभियन्ता

  
AMIT MISHRA  
Regional Officer

## Water Quality Criteria

Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20 °C 2mg/l or less
Outdoor bathing (Organised)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total coliforms Organism MPN/100ml shall be 5000 or less pH between 6.5 and 8.5 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	pH between 6.0 to 8.5 Electrical Conductivity at 25 °C in micro mhos/cm Max. 2250 Sodium Absorption Ratio Max. 26 Boron Max. 2mg/l

Source: <http://www.cpcb.nic.in/wqstandards/>



**REGIONAL LABORATORY JHANSI**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Colony, Talpura Yojna, Kanpur Road, Jhansi

**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-27874656/Jhansi/2024

Date:27/08/2024

- 1- Sample Location: Mansha devi Mandir Ka Talab
- 2- District: Jalaun
- 3- Address: Harchanpur Road Kadaura ,Jalaun
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Rishi Kumar Kushwaha , LA
- 7- Odour : None
- 8- Quantity and Packing : 2 liter Plastic Jerican, BOD Bottle
- 9- Date of Sample Collection : 21/08/2024
- 10- Analysis Indented by : RO Jhansi
- 11- Date of sample receipt in Lab : 22/08/2024

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	6.75	02-12
Turbidity, APHA24th Ed 2130B	N.T.U	16	1-500NTU
Colour, APHA 24th Ed. 2120B: 2023	Hazen	5	5-10000 Hazen
Conductivity, APHA 24th Ed. 2510B :2023	μS/cm	627	0.1-10000 μS/cm
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	30.0	5.0 -10000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 °C Total Dissolved Solids dried at 180 °C 2023	mg/l	352.0	5.0 -10000 mg/l
Total Solids, APHA24th Ed2540B: 2023	mg/l	403.0	5.0 -15000 mg/l
Hardness, APHA 24th Ed. 2340 °C EDTA Titrimetric Method 2023	mg/l	206.0	10.0 -5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B:2023	mg/l	170.0	10.0 -1000 mg/l
Magnesium, APHA 24th Ed 3500Mg B: 2023	mg/l	36.0	10-1000 mg/l
Chloride, APHA24th Ed 4500-Cl- B: 2023	mg/l	40.0	3.0 - 500 mg/l
Alkalinity, APHA 24th Ed. 2320:2023	mg/l	90.0	20-5000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	26.0	1.0 -1000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	67.2	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	1.63	0.2-14.0 mg/l
Temp, APHA 2550 B (2-74) 24th Edition 2023, Laboratory and field Methods	°C	27.0	4 - 70 °C

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark:\* - NA

Analysed by  
[Krishna Rawat(JRF), Abhishek  
Kumar(LA), Anil Kumar Sharma(SA),  
Rishi Kumar Kushwaha (LA), Manoj  
Verma(JRF)]

Authorized by  
Madhavi  
Kamalvanshi  
Dr Madhvi Kamalvanshi (SO)

Digitally signed by Madhavi  
Kamalvanshi  
Date: 2024.08.27 16:16:43 +05'30'

Deepa  
Arora

Digitally signed by  
Deepa Arora  
Date: 2024.08.29  
16:41:44 +05'30'  
Regional Officer



**REGIONAL LABORATORY KANPUR**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 5243, Sadbhavana nagar, Awas vikas phase-3, Kalyanpur, Kanpur-17



**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-27879118/Kanpur Nagar/2024

Date: 29/08/2024

- 1- Sample Location: Mansha devi Mandir Ka Talab
- 2- District: Jalaun
- 3- Address: Harchanpur Road Kadaura ,Jalaun
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Rishi Kumar Kushwaha , LA
- 7- Odour : None
- 8- Quantity and Packing : 125ml glass bottle
- 9- Date of Sample Collection : 21/08/2024
- 10- Analysis Indented by : RO Kanpur Nagar
- 11- Date of sample receipt in Lab : 23/08/2024

Parameter	Unit	Results	Detection Range
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	4100	<1.8 MPN/100 ml & above
Fecal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	2700	<1.8 MPN/100 ml & above

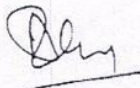
\*Non-NABL Parameters.

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Remark: \* - NA

Analysed by  
[Diksha Shukla (JRF)]

Authorized by  
YOGENDRA KUMAR DWIVEDI  
Yogendra Kr Dwivedi (SA)

  
 आशुतोष पाण्डेय  
 पर्यावरण अभियन्ता

AMIT MISHRA  
Regional Officer

## Water Quality Criteria

Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN /100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20 °C 2mg/l or less
Outdoor bathing (Organised)	B	Total Coliforms Organism MPN /100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total coliforms Organism MPN /100ml shall be 5000 or less pH between 6.5 and 8.5 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia as N $\leq$ 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	pH between 6.5 to 8.5 Electrical Conductivity at 25 °C maximum shall be Max 1250 Sodium Absorption Ratio Max 16 Boron Max 2mg/l

Source: <http://www.cpcb.nic.in/wqstandards/>



**REGIONAL LABORATORY JHANSI**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Colony, Talpura Yojna, Kanpur Road, Jhansi

**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-27872956/Jhansi/2024

Date:27/08/2024

- 1- Sample Location: Bamhauri Ka Talab
- 2- District: Jalaun
- 3- Address: Kadaura ,Jalaun
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Rishi Kumar Kushwaha , LA
- 7- Odour : None
- 8- Quantity and Packing : 2 liter Plastic Jerican, BOD Bottle
- 9- Date of Sample Collection : 21/08/2024
- 10- Analysis Indented by : RO Jhansi
- 11- Date of sample receipt in Lab : 22/08/2024

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	7.13	02-12
Turbidity, APHA24th Ed 2130B	N.T.U	14	1-500NTU
Colour, APHA 24th Ed. 2120B: 2023	Hazen	5	5-10000 Hazen
Conductivity, APHA 24th Ed. 2510B :2023	μS/cm	345	0.1-10000 μS/cm
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	48.0	5.0 -10000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 °C Total Dissolved Solids dried at 180 °C 2023	mg/l	303.0	5.0 -10000 mg/l
Total Solids, APHA24th Ed2540B: 2023	mg/l	321.0	5.0 -15000 mg/l
Hardness, APHA 24th Ed. 2340 °C EDTA Titrimetric Method 2023	mg/l	172.0	10.0 -5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B:2023	mg/l	136.0	10.0 -1000 mg/l
Magnesium, APHA 24th Ed 3500Mg B: 2023	mg/l	36.0	10-1000 mg/l
Chloride, APHA24th Ed 4500-Cl- B: 2023	mg/l	45.0	3.0 - 500 mg/l
Alkalinity, APHA 24th Ed. 2320:2023	mg/l	85.0	20-5000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	28.0	1.0 -1000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	76.8	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	0.0	0.2-14.0 mg/l
Temp, APHA 2550 B (2-74) 24th Edition 2023, Laboratory and field Methods	°C	27.0	4 - 70 °C

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Remark:\* - NA

Analysed by  
[Krishna Rawat(JRF), Abhishek  
Kumar(LA), Anil Kumar Sharma(SA),  
Manoj Verma(JRF), Rishi Kumar  
Kushwaha (LA)]

Authorized by  
Madhvi Kamalvanshi  
Digitally signed by Madhvi  
Kamalvanshi  
Date: 2024.08.27 16:14:26 +05'30'  
Dr Madhvi Kamalvanshi (SO)

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Arora

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Deepa Arora  
Date: 2024.08.29  
16:33:10 +05'30'  
Regional Officer



REGIONAL LABORATORY KANPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD  
5243, Sadbhavana nagar, Awas vilkas phase-3, Kalyanpur, Kanpur-17



TEST REPORT: WATER LABORATORY(SURFACE WATER)

Ref no-27879070/Kanpur Nagar/2024

Date:29/08/2024

- 1- Sample Location: Bamhauri Ka Talab
- 2- District: Jalaun
- 3- Address: Kadaura ,Jalaun
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Rishi Kumar Kushwaha , LA
- 7- Odour : Other
- 8- Quantity and Packing : 125ml glass bottle
- 9- Date of Sample Collection : 21/08/2024
- 10- Analysis Indented by : RO Kanpur Nagar
- 11- Date of sample receipt in Lab : 23/08/2024

Parameter	Unit	Results	Detection Range
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	9200	<1.8 MPN/100 ml & above
Fecal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	3500	<1.8 MPN/100 ml & above

\*Non-NABL Parameters.

Note: 1. The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received at Lab.

Remark:\* - NA

Analysed by  
[Diksha Shukla (JRF)]

Authorized by  
YOGENDRA KUMAR DWIVEDI  
Digitally signed by  
YOGENDRA KUMAR DWIVEDI  
Date: 2024.08.29 13:37:49  
+05'30'

Yogendra Kr Dwivedi (SA)

आशुतोष पाण्डेय  
पर्यावरण अभियन्ता

AMIT MISHRA  
Digitally signed by  
AMIT MISHRA  
Date: 2024.08.29  
12:55:04 +05'30'

Regional Officer

## Water Quality Criteria

Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20 °C 2mg/l or less
Outdoor bathing (Organised)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total coliforms Organism MPN/100ml shall be 5000 or less pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia Nitrogen 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	pH between 6.0 to 8.5 Electrical Conductivity at 25 °C in micro mhos/cm Max 2250 Sedimentation Ratio Max 26 Boron Max 2mg/l

Source: <http://www.cpcb.nic.in/wqstandards/>



**REGIONAL LABORATORY JHANSI**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Colony, Talpura Yojna, Kanpur Road, Jhansi

**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-27873147/Jhansi/2024

Date:27/08/2024

- 1- Sample Location: SADAR POND KADAURA, JALAUN
- 2- District: Jalaun
- 3- Address: KADAURA JALAUN
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Rishi Kumar Kushwaha , LA
- 7- Odour : None
- 8- Quantity and Packing : 2 liter Plastic Jerican, BOD Bottle
- 9- Date of Sample Collection : 21/08/2024
- 10- Analysis Indented by : RO Jhansi
- 11- Date of sample receipt in Lab : 22/08/2024

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	7.46	02-12
Turbidity, APHA24th Ed 2130B	N.T.U	14	1-500NTU
Colour, APHA 24th Ed. 2120B: 2023	Hazen	5	5-10000 Hazen
Conductivity, APHA 24th Ed. 2510B :2023	µS/cm	906	0.1-10000 µS/cm
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	27.0	5.0 -10000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 °C Total Dissolved Solids dried at 180 °C 2023	mg/l	583.0	5.0 -10000 mg/l
Total Solids, APHA24th Ed2540B: 2023	mg/l	628.0	5.0 -15000 mg/l
Hardness, APHA 24th Ed. 2340 °C EDTA Titrimetric Method 2023	mg/l	240.0	10.0 -5000 mg/l
Calcium, APHA 24th Ed: 3500Ca-B:2023	mg/l	150.0	10.0 -1000 mg/l
Magnesium, APHA 24th Ed 3500Mg B: 2023	mg/l	90.0	10-1000 mg/l
Chloride, APHA24th Ed 4500-Cl- B: 2023	mg/l	40.0	3.0 - 500 mg/l
Alkalinity, APHA 24th Ed. 2320:2023	mg/l	95.0	20-5000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	10.5	1.0 -1000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	21.12	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	5.95	0.2-14.0 mg/l
Temp, APHA 2550 B (2-74) 24th Edition 2023, Laboratory and field Methods	°C	27.0	4 - 70 °C

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark:\* - NA

Analysed by  
[Krishna Rawat(JRF), Abhishek  
Kumar(LA), Anil Kumar Sharma(SA),  
Manoj Verma(JRF), Rishi Kumar  
Kushwaha (LA)]

Authorized by  
Madhvi Kamalvanshi  
Digitally signed by Madhvi  
Kamalvanshi  
Date: 2024.08.27 16:16:14  
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Dr Madhvi Kamalvanshi (SO)

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Arora

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Deepa Arora  
Date: 2024.08.29  
16:40:10 +05'30'  
Regional Officer



**REGIONAL LABORATORY KANPUR**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 5243, Sadbhavannagar, Awas vikas phase-3, Kalyanpur, Kanpur-17



**TEST REPORT: WATER LABORATORY (SURFACE WATER)**

Ref no-27879104/Kanpur Nagar/2024

Date: 29/08/2024

- 1- Sample Location: SADAR POND KADAURA, JALAUN
- 2- District: Jalaun
- 3- Address: KADAURA JALAUN
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Rishi Kumar Kushwaha, LA
- 7- Odour : None
- 8- Quantity and Packing : 125ml glass bottle
- 9- Date of Sample Collection : 21/08/2024
- 10- Analysis Indented by : RO Kanpur Nagar
- 11- Date of sample receipt in Lab : 23/08/2024

Parameter	Unit	Results	Detection Range
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	4500	<1.8 MPN/100 ml & above
Fecal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	2000	<1.8 MPN/100 ml & above

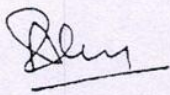
\*Non-NABL Parameters.

Note - 1. The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Remark: \* - NA

Analysed by  
[Diksha Shukla (JRF)]

Authorized by  
YOGENDRA KUMAR DWIVEDI  
Yogendra Kr Dwivedi (SA)

  
 आशुतोष पाण्डेय  
 पर्यावरण अभियन्ता

AMIT MISHRA  
Regional Officer

## Water Quality Criteria

Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20 °C 2mg/l or less
Outdoor bathing (Organised)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total coliforms Organism MPN/100ml shall be 5000 or less pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	pH between 6.0 to 8.5 Electrical Conductivity at 25 °C (micro mhos/cm) Max 2250 Sodium absorption Ratio Max 26 Boron Max 2mg/l

Source: <http://www.cpcb.nic.in/wqstandards/>



**REGIONAL LABORATORY JHANSI**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Colony, Talpura Yojna, Kanpur Road, Jhansi

**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-27872987/Jhansi/2024

Date:27/08/2024

- 1- Sample Location: Dhobipura Ka Talab
- 2- District: Jalaun
- 3- Address: Kadaura ,Jalaun
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Rishi Kumar Kushwaha , LA
- 7- Odour : Foul
- 8- Quantity and Packing : 2 liter Plastic Jerican, BOD Bottle
- 9- Date of Sample Collection : 21/08/2024
- 10- Analysis Indented by : RO Jhansi
- 11- Date of sample receipt in Lab : 22/08/2024

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	7.15	02-12
Turbidity, APHA24th Ed 2130B	N.T.U	12	1-500NTU
Colour, APHA 24th Ed. 2120B: 2023	Hazen	5	5-10000 Hazen
Conductivity, APHA 24th Ed. 2510B :2023	µS/cm	739	0.1-10000 µS/cm
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	116.0	5.0 -10000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 °C Total Dissolved Solids dried at 180 °C 2023	mg/l	370.0	5.0 -10000 mg/l
Total Solids, APHA24th Ed2540B: 2023	mg/l	557.0	5.0 -15000 mg/l
Hardness, APHA 24th Ed. 2340 °C EDTA Titrimetric Method 2023	mg/l	162.0	10.0 -5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B:2023	mg/l	132.0	10.0 -1000 mg/l
Magnesium, APHA 24th Ed 3500Mg B: 2023	mg/l	30	10-1000 mg/l
Chloride, APHA24th Ed 4500-Cl- B: 2023	mg/l	45.0	3.0 - 500 mg/l
Alkalinity, APHA 24th Ed. 2320:2023	mg/l	90.0	20-5000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	24.0	1.0 -1000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	62.4	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	3.17	0.2-14.0 mg/l
Temp, APHA 2550 B (2-74) 24th Edition 2023, Laboratory and field Methods	°C	27.0	4 - 70 °C

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark:\* - NA

Analysed by  
[Abhishek Kumar(LA), Krishna  
Rawat(JRF), Anil Kumar Sharma(SA),  
Manoj Verma(JRF), Rishi Kumar  
Kushwaha (LA)]

Authorized by  
Madhvi Kamalvanshi  
Dr Madhvi Kamalvanshi (SO)  
Digitally signed by Madhvi  
Kamalvanshi  
Date: 2024.08.27 16:15:12 +05'30'

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Deepa Arora  
Date: 2024.08.29  
16:35:04 +05'30'  
Regional Officer



**REGIONAL LABORATORY KANPUR**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 5243, Sadbhavana nagar, Awas vikas phase-3, Kalyanpur, Kanpur-17



**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-27879076/Kanpur Nagar/2024

Date:29/08/2024

- 1- Sample Location: Dhobipura Ka Talab
- 2- District: Jalaun
- 3- Address: Kadaura, Jalaun
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Rishi Kumar Kushwaha, LA
- 7- Odour : Foul
- 8- Quantity and Packing : 125ml glass bottle
- 9- Date of Sample Collection : 21/08/2024
- 10- Analysis Indented by : RO Kanpur Nagar
- 11- Date of sample receipt in Lab : 23/08/2024

Parameter	Unit	Results	Detection Range
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	3900	<1.8 MPN/100 ml & above
Fecal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	2700	<1.8 MPN/100 ml & above

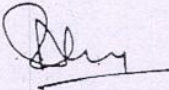
\*Non-NABL Parameters.

Note: 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark \* - NA

Analysed by  
[Diksha Shukla (JRF)]

Authorized by  
YOGENDRA Digitally signed by  
YOGENDRA KUMAR DWIVEDI  
Date: 2024.08.29 11:21:25  
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Yogendra Kr Dwivedi (SA)

  
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Date: 2024.08.29  
11:28:07 +05'30'  
MISHRA  
Regional Officer

## Water Quality Criteria

Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20 °C 2mg/l or less
Outdoor bathing (Organised)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total coliforms Organism MPN/100ml shall be 5000 or less pH between 6.5 and 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 and 9 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	pH between 6.0 to 8.5 Electrical Conductivity at 25 °C (micro mhos/cm) Max. 2250 Sedimentation Rate Max. 16 Baron Max. 2mg/l

Source: <http://www.epcb.nic.in/wqstandards/>



**REGIONAL LABORATORY JHANSI  
UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Colony, Talpura Yojna, Kanpur Road, Jhansi

**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-27873004/Jhansi/2024

Date:27/08/2024

- 1- Sample Location: Jagnaha Talab
- 2- District: Jalaun
- 3- Address: Kadaura,
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Rishi Kumar Kushwaha , LA
- 7- Odour : None
- 8- Quantity and Packing : 2 liter Plastic Jerican, BOD Bottle
- 9- Date of Sample Collection : 21/08/2024
- 10- Analysis Indented by : RO Jhansi
- 11- Date of sample receipt in Lab : 22/08/2024

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	7.1	02-12
Turbidity, APHA24th Ed 2130B	N.T.U	14	1-500NTU
Colour, APHA 24th Ed. 2120B: 2023	Hazen	5	5-10000 Hazen
Conductivity, APHA 24th Ed. 2510B :2023	µS/cm	356	0.1-10000 µS/cm
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	24.0	5.0 -10000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 °C Total Dissolved Solids dried at 180 °C 2023	mg/l	220.0	5.0 -10000 mg/l
Total Solids, APHA24th Ed2540B: 2023	mg/l	264.0	5.0 -15000 mg/l
Hardness, APHA 24th Ed. 2340 °C EDTA Titrimetric Method 2023	mg/l	114.0	10.0 -5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B:2023	mg/l	82.0	10.0 -1000 mg/l
Magnesium, APHA 24th Ed 3500Mg B: 2023	mg/l	32.0	10-1000 mg/l
Chloride, APHA24th Ed 4500-Cl- B: 2023	mg/l	45.0	3.0 - 500 mg/l
Alkalinity, APHA 24th Ed. 2320:2023	mg/l	75.0	20-5000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	22.0	1.0 -1000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	57.6	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	3.46	0.2-14.0 mg/l

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Remark:\* - NA

Analysed by  
[Krishna Rawat(JRF), Abhishek  
Kumar(LA), Anil Kumar Sharma(SA),  
Manoj Verma(JRF), Rishi Kumar  
Kushwaha (LA)]

Authorized by  
Madhavi  
Kamalvanshi  
Dr Madhvi Kamalvanshi (SO)  
Digitally signed by Madhavi  
Kamalvanshi  
Date: 2024.08.27 16:15:42 +05'30'

Deepa  
Arora

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Deepa Arora  
Date: 2024.08.29  
16:37:36 +05'30'  
Regional Officer



**REGIONAL LABORATORY KANPUR**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 5243, Sadbhavana nagar, Awas vikas phase-3, Kalyanpur, Kanpur-17



**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-27879093/Kanpur Nagar/2024

Date: 29/08/2024

- 1- Sample Location: Jagnaha Talab
- 2- District: Jalaun
- 3- Address: Kadaura,
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Rishi Kumar Kushwaha , LA
- 7- Odour : None
- 8- Quantity and Packing : 125ml glass bottle
- 9- Date of Sample Collection : 21/08/2024
- 10- Analysis Indented by : RO Kanpur Nagar
- 11- Date of sample receipt in Lab : 23/08/2024

Parameter	Unit	Results	Detection Range
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	3300	<1.8 MPN/100 ml & above
Fecal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	2700	<1.8 MPN/100 ml & above

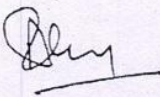
\*Non-NABL Parameters.

Note: 1. The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Remark: \* - NA

Analysed by  
[Diksha Shukla (JRF)]

Authorized by  
YOGENDRA KUMAR DWIVEDI  
Yogendra Kr Dwivedi (SA)

  
 आशुतोष पाण्डेय  
 पर्यावरण अभियंता

AMIT MISHRA  
Regional Officer

## Water Quality Criteria

Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20 °C 2mg/l or less
Outdoor bathing (Organised)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total coliforms Organism MPN/100ml shall be 5000 or less pH between 6.5 and 8.5 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	pH between 6.0 to 8.5 Electrical Conductivity at 25 °C (micro mhos/cm) Max 2250 Sodium absorption Ratio Max 16 Boron Max 2mg/l

Source: <http://www.epcb.nic.in/wqstandards/>



**REGIONAL LABORATORY JHANSI**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Colony, Talpura Yojna, Kanpur Road, Jhansi

**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-27872932/Jhansi/2024

Date:27/08/2024

- 1- Sample Location: Baheri Talab
- 2- District: Jalaun
- 3- Address: Kadaura,
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Rishi Kumar Kushwaha , LA
- 7- Odour : Other
- 8- Quantity and Packing : 2 liter Plastic Jerican, BOD Bottle
- 9- Date of Sample Collection : 21/08/2024
- 10- Analysis Indented by : RO Jhansi
- 11- Date of sample receipt in Lab : 22/08/2024

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	7.21	02-12
Turbidity, APHA24th Ed 2130B	N.T.U	14	1-500NTU
Colour, APHA 24th Ed. 2120B: 2023	Hazen	5	5-10000 Hazen
Conductivity, APHA 24th Ed. 2510B :2023	µS/cm	743	0.1-10000 µS/cm
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	62.0	5.0 -10000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 °C Total Dissolved Solids dried at 180 °C 2023	mg/l	379.0	5.0 -10000 mg/l
Total Solids, APHA24th Ed2540B: 2023	mg/l	478.0	5.0 -15000 mg/l
Hardness, APHA 24th Ed. 2340 °C EDTA Titrimetric Method 2023	mg/l	130.0	10.0 -5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B:2023	mg/l	82.0	10.0 -1000 mg/l
Magnesium, APHA 24th Ed 3500Mg B: 2023	mg/l	48.0	10-1000 mg/l
Chloride, APHA24th Ed 4500-Cl- B: 2023	mg/l	45.0	3.0 - 500 mg/l
Alkalinity, APHA 24th Ed. 2320:2023	mg/l	75.0	20-5000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	9.5	1.0 -1000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	24.96	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	7.1	0.2-14.0 mg/l
Temp, APHA 2550 B (2-74) 24th Edition 2023, Laboratory and field Methods	°C	27.0	4 - 70 °C

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark:\* - NA

Analysed by  
[Krishna Rawat(JRF), Abhishek  
Kumar(LA), Anil Kumar Sharma(SA),  
Manoj Verma(JRF), Rishi Kumar  
Kushwaha (LA)]

Authorized by  
Madhavi  
Kamalvanshi  
Dr Madhvi Kamalvanshi (SO)

Digitally signed by Madhavi  
Kamalvanshi  
Date: 2024.08.27 16:13:19 +05'30'

Deepa  
Arora

Digitally signed by  
Deepa Arora  
Date: 2024.08.29  
16:28:49 +05'30'  
Regional Officer



REGIONAL LABORATORY KANPUR  
UTTAR PRADESH POLLUTION CONTROL BOARD  
5243, Sadbhavanna nagar, Awas vikas phase-3, Kalyanpur, Kanpur-17



TEST REPORT: WATER LABORATORY(SURFACE WATER)

Ref no-27879057/Kanpur Nagar/2024

Date:29/08/2024

- 1- Sample Location: Baheri Talab
- 2- District: Jalaun
- 3- Address: Kandaura,
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Rishi Kumar Kushwaha , LA
- 7- Odour : None
- 8- Quantity and Packing : 125ml glass bottle
- 9- Date of Sample Collection : 21/08/2024
- 10- Analysis Indented by : RO Kanpur Nagar
- 11- Date of sample receipt in Lab : 23/08/2024

Parameter	Unit	Results	Detection Range
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	3400	<1.8 MPN/100 ml & above
Fecal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	1700	<1.8 MPN/100 ml & above

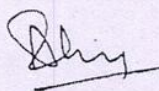
\*Non-NABL Parameters

Note: 1. The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced, except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab

Remark: \* - NA

Analysed by  
[Diksha Shukla (JRF)]

Authorized by  
YOGENDRA KUMAR DWIVEDI  
Digitally signed by  
YOGENDRA KUMAR DWIVEDI  
Date: 2024.08.29 13:38:09  
+05'30'  
Yogendra Kr Dwivedi (SA)

  
आशुतोष पाण्डेय  
पर्यावरण अभियन्ता

AMIT MISHRA  
Digitally signed  
by AMIT MISHRA  
Date: 2024.08.29  
13:44:11 +05'30'  
Regional Officer

## Water Quality Criteria

Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20 °C 2mg/l or less
Outdoor bathing (Organised)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total coliforms Organism MPN/100ml shall be 5000 or less pH between 6 to 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	pH between 6.0 to 8.5 Electrical Conductivity at 25 °C micro mhos/cm Max. 2250 Sodium absorption Ratio Max. 26 Boron Max. 2mg/l

Source: <http://www.cpcb.nic.in/wqstandards/>

## ANNEXURE A-3

PRADEEP MISRA  
ADVOCATE  
SUPREME COURT

CHAMBER : 138, New Lawyers'  
Chamber,  
Supreme court of  
India  
New Delhi - 110001  
LANDLINE :  
EMAIL : 011-23070011.

[pradeepmisra@yahoo.com](mailto:pradeepmisra@yahoo.com)

05.01.2025

To,  
The Registrar,  
National Green Tribunal,  
New Delhi.

Sub: Execution Application No. 11 of 2024 in  
O.A. No. 94 of 2022 AND

Execution Application No. 12 of 2024 in  
O.A. No. 41 of 2020;  
Pushendra Kumar Vs. Nagar Panchyat Kadaura & Ors.

Sir,  
In the abovenoted matter Hon'ble Tribunal vide order dated  
20.12.2024 has imposed costs of Rs. 5,000/- on U.P. Pollution Control  
Board. I am enclosing the draft of Rs. 5,000/- in your favour.

Kindly acknowledge the receipt.

With regards,

Yours truly,

(PRADEEP MISRA)

<p>राष्ट्रीय हरित अधिकरण National Green Tribunal प्रधान न्यायापीठ / Principal Bench नई दिल्ली / New Delhi</p> <p>17</p> <p>प्राप्ति और निगम अनुभाग Receipt &amp; Issue Section</p> <p>डायरी नं. / Diary No. ....</p> <p>हस्ताक्षर / Signature.....</p>
--





## ANNEXURE A-4

Ph/Fax : 0510-2320473 (O)

E-mail : rojhansi@uppcb.in

क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड  
Regional Office, U.P. Pollution Control Board

संदर्भ सं० .....

Ref. No. .... 665/0A-94/N6T/25

दिनांक 03.01.2025

Date.....20

सेवा मे,

अधिकाारी,  
नगर पंचायत, कदौरा,  
उरई, जनपद-जालौन।

Annexure - R2/16

विषय : माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली मे विचाराधीन ओ0ए0 संख्या-94/2022 पुष्पेन्द्र कुमार बनाम नगर पंचायत कदौरा व अन्य मे पारित आदेश दिनांक 20.12.2024 का अनुपालन किये जाने के सम्बन्ध मे।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करे। उक्त के सम्बन्ध मे अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली मे विचाराधीन ओ0ए0 संख्या-94/2022 पुष्पेन्द्र कुमार बनाम नगर पंचायत कदौरा व अन्य मे पारित आदेश दिनांकित-11.10.2022 एवं दिनांकित-20.12.2024 के अनुपालन मे राज्य बोर्ड की तरफ से माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली मे रिस्पॉन्स दाखिल किये जाने से पूर्व प्रकरण मे आच्छादित तालाबों का निरीक्षण एवं जल नमूना का विश्लेषण का कार्य होना आवश्यक है। तत्क्रम मे प्रकरण मे आच्छादित तालाबों का निरीक्षण किये जाने एवं जल नमूना का एकत्रण किये जाने हेतु तिथि-07.01.2025 निर्धारित की गई है।

अतः आपसे अपेक्षा है कि उक्त प्रकरण मे आच्छादित तालाबों का निरीक्षण किये जाने एवं जल नमूनों का एकत्रण किये जाने हेतु प्रकरण के आच्छादित तालाबों की सत्यापित सूची, तालाबों मे गिरने वाले नालो की संख्या, नालो का सीवेज फ्लो रेट/सीवेजलोड तत्सम्बन्धी सूचना के साथ किसी निकाय प्रतिनिधि को निर्देशित करना चाहे।

भवदीय

कृते-क्षेत्रीय अधिकारी

प्रतिलिपि : निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदय, उरई, जनपद-जालौन।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. श्री अनिल कुमार शर्मा, वैज्ञानिक सहायक, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी को निर्देश दिये जाते है कि श्री ऋषि कुमार कुशवाहा, प्रयोगशाला सहायक एवं अन्य प्रयोगशाला कर्मियों की टीम के साथ स्थलीय निरीक्षण एवं नमूने एकत्रण का कार्य निर्धारित तिथि पर किया जाना सुनिश्चित करे।

कृते-क्षेत्रीय अधिकारी

कार्यालय:- नगर पंचायत कदौरा-जालौन

पत्रांक: 389 / न0प0 कदौरा / 2024-25

दिनांक 09 जनवरी, 2025

सेवा में,

क्षेत्रीय अधिकारी,  
उ0प्र0 प्रदूषण नियंत्रण बोर्ड  
झांसी।

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-94/2022 पुष्पेन्द्र कुमार बनाम नगर पंचायत कदौरा व अन्य में पारित आदेश दिनांक 20.12.2024 का अनुपालन किये जाने के सम्बंध में।

महोदय,

उपर्युक्त विषयक क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड के सन्दर्भ संख्या-665/ओ0ए0 94/एन0जी0टी0/25 दिनांक 03.01.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें मा0 हरित अधिकरण नई दिल्ली में विचाराधीन ओ0ए0 संख्या-94/2022 पुष्पेन्द्र कुमार बनाम अनुपालन में राज्य बोर्ड की तरफ से मा0 हरित अधिकरण नई दिल्ली में रिस्पॉन्स दाखिल किये जाने के पूर्व प्रकरण में आच्छादित तालाबों का निरीक्षण एवं जल नमूना का एकत्रण किये जाने हेतु प्रकरण के आच्छादित तालाबों की सत्यापित सूची संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक:- उपरोक्तानुसार।

9/1/2025  
अधिकांश अधिकारी  
नगर पंचायत कदौरा-जालौन  
जालौन(उ0प्र0)

नगर पंचायत कदौरा के तालाबों की सूची

क.सं.	गाटा सं.	रकबा, हे० में	तालाब का नाम	वार्ड/मुहल्ला
1	112	0.785	उदई तालाब	इस्लामाबाद
2	586	2.679	सदर तालाब	बाजार
3	266	1.315	जगनहा तालाब	इस्लामाबाद
4	311	0.316	कब्रिस्तान के पास स्थित तालाब	ईदगाह
5	657	0.101	वैष्णोमाता मन्दिर के पास <del>स्थित तालाब</del>	पुरवा
6	659	0.101	वैष्णोमाता मन्दिर के पास	पुरवा
7	946	1.226	बहरी तालाब	चिलपुरा
8	430/994	0.130	नागिन शक्ति तालाब	इस्लामाबाद
9	585/2(22)	0.235	-	सीर व्यासपुरा
10	292/2	0.353	धोबीपुरा तालाब	धोबीपुरा
11	60	0.474	बम्हौरी तालाब	बम्हौरी
12	61	0.069	बम्हौरी तालाब	बम्हौरी
13	566	0.611	खेरापति तालाब	पुरवा

9/11/2025  
 अधिशासी अधिकारी  
 अधिशासी अधिकारी  
 नगर पंचायत कदौरा-जालौन  
 नगर पंचायत-कदौरा  
 जालौन(3090)



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, झांसी

## UTTAR PRADESH POLLUTION CONTROL BOARD, JHANSI

ANNEXURE A-6

संदर्भ सं०/Ref.No. 671/0A-94/NGT/25

दिनांक/Date 04-01-2025

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-2),  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

Annexure R2/4.

विषय :-माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-94/2022, ओ०ए० संख्या-41/2020 पुष्पेन्द्र कुमार बनाम् नगर पंचायत कदौरा व अन्य में पारित आदेशों के अनुपालन में मैसर्स नगर पंचायत कदौरा, जनपद-जालौन पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि की वसूली हेतु कार्यवाही किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय लखनऊ के पत्रांक-एच64304/सी-2/एम०एस०डब्ल्यू-23/2023 दिनांक-10.08.2021 का संदर्भ ग्रहण करने का कष्ट करे। उक्त पत्र के माध्यम से मैसर्स नगर पंचायत कदौरा, जनपद-जालौन पर मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-94/2022, ओ०ए० संख्या-41/2020 पुष्पेन्द्र कुमार बनाम् नगर पंचायत कदौरा व अन्य में पारित आदेशों के अनुपालन में रू० 1,82,88,200./- (एक करोड़ बयासी लाख अठासी हजार दौ सौ मात्र) धनराशि की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है एवं निकाय को एक सप्ताह में धनराशि जमा कर साक्ष्य प्रस्तुत करने हेतु निर्देश जारी किया गया था। उक्त पत्र इस कार्यालय को इस निर्देश के साथ पृष्ठांकित है कि निकाय से पर्यावरणीय क्षतिपूर्ति धनराशि निर्धारित समय सीमा में प्राप्त न होने की स्थिति में भू-राजस्व की भांति वसूली हेतु कार्यवाही की जाये। कार्यालय अभिलेखानुसार, उक्त धनराशि जमा किये जाने सम्बन्धी अभिलेख निकाय द्वारा प्रस्तुत नहीं किया गया है तथा प्रकरण की मा० एन०जी०टी० में अग्रिम सुनवाई हेतु तिथि-07.02.2025 नियत है। उक्त नियत तिथि से पूर्व राज्य बोर्ड स्तर से उक्त प्रकरण में रिस्पॉन्स मा० एन०जी०टी० में दाखिल किया जाना है, जिस हेतु बोर्ड मुख्यालय लखनऊ के उपरिसंदर्भित पत्र दिनांकित-10.08.2021 द्वारा जारी निर्देशों के क्रम में निकाय पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि प्राप्त नहीं होने के कारण भू-राजस्व की भांति वसूली की कार्यवाही अवशेष/अपेक्षित है। कार्यालय अभिलेखानुसार, निकाय पर अधिरोपित पर्यावरणीय क्षतिपूर्ति के सापेक्ष निकाय द्वारा प्रस्तुत प्रत्यावेदन इस कार्यालय को प्राप्त नहीं है।

अतः आपसे सादर अनुरोध है कि उपरोक्त वर्णित बोर्ड मुख्यालय, लखनऊ के उपरिसंदर्भित पत्र दिनांकित-10.08.2021 द्वारा निकाय पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि जमा किये जाने सम्बन्धी अभिलेख प्राप्त नहीं होने के कारण निकाय द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति के सापेक्ष प्रस्तुत प्रत्यावेदन (यदि कोई मुख्यालय स्तर पर लम्बित हो) के निर्णित होने के उपरान्त मैसर्स नगर पंचायत कदौरा, जनपद-जालौन पर पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित रू० 1,82,88,200./- (एक करोड़ बयासी लाख अठासी हजार दौ सौ मात्र) धनराशि की भू-राजस्व की भांति वसूली हेतु अग्रिम कार्यवाही किये जाने की संस्तुति की जाती है।

भवदीय,

(इमरान अली)

\*c क्षेत्रीय अधिकारी

क्षेत्रीय अधिकारी

पृ०सं० एवं दिनांक उपरोक्तनुसार।

प्रतिलिपि : जिलाधिकारी महोदय, जनपद-जालौन को सादर सूचनार्थ।

क्षेत्रीय कार्यालय : उ० प्र० आवास विकास कालोनी (तालपुरा योजना), कानपुर रोड, झांसी-284001, दूरभाष : 0510-2320473, फ़ैक्स : 0510-2320473  
मुख्यालय: टी०सी०-12वी, विभूति खण्ड, गोमती नगर, लखनऊ-226010, दूरभाष : 0522-2720828, 2720681, 2720831, फ़ैक्स : 0522-2720764  
ई-मेल : rojhansi@uppcb.in वेबसाइट : www.uppcb.com

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ सं० / 22272  
Ref. No. / 22272

सेवा में,

जिलाधिकारी,  
जालौन।

दिनांक 28-1-25  
Date 28-1-25  
पंजीकृत

क्र. 2/NGT-61/25

**विषय:** मैसर्स नगर पंचायत कदौरा, जनपद-जालौन के विरुद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू-राजस्व की भाँती वसूली किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-94/2022, ओ०ए० संख्या-41/2022 पुष्पेन्द्र कुमार बनाम नगर पंचायत कदौरा व अन्य में पारित आदेशों के अनुपालन में मैसर्स नगर पंचायत कदौरा, जनपद-जालौन के विरुद्ध राज्य बोर्ड के पत्रांक-एच64304/सी-2/एम०एव०डब्ल्यू-23/2021 दिनांक 10.08.2021 द्वारा रू० 1,82,88,200/- (रू० एक करोड़ वयसी लाख अट्ठासी हजार दो सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है, जिसकी प्रति आपको भी पृष्ठांकित है। (छायाप्रति संलग्न) उक्त पत्र के माध्यम से इकाई के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए 15 दिवस में उक्त धनराशि को राज्य बोर्ड के निर्धारित खाते में जमा कराये जाने हेतु निर्देशित किया गया था, किन्तु संदर्भित इकाई द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि राज्य बोर्ड के खाते में जमा नहीं की गयी है।

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या 160/2022 ओम पाल व अन्य बनाम स्टेट ऑफ यू०पी० व अन्य में उद्योगों पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की भू-राजस्व की भाँती वसूली के संबंध में दिनांक 17.10.2023 को पारित आदेश के अंश निम्नवत् है:-

.....6. In the present case we consider it appropriate to seek response from the State of Uttar Pradesh as to why amount of environmental compensation imposed remains unrealized for very long periods even after receipt of the reference from the UPPCB for realization of the same and as to why the amount for remediation of environmental damage caused by the violators be not incurred by the State of Uttar Pradesh immediately on receipt of such references for remediation of the damage caused to the environment before the same results in irreversible damage to the ecology and bio-diversity. The amount so spent by the Uttar Pradesh may be recovered from the violators as arrears of land revenue in accordance with law.....

अतः आपसे अनुरोध है कि मैसर्स नगर पंचायत कदौरा, जनपद-जालौन पर अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि की भू-राजस्व की भाँती वसूली कराने तथा उक्त पर्यावरणीय क्षतिपूर्ति धनराशि को निम्नलिखित Payment Gateway एवं विवरण के माध्यम से जमा करवाने हेतु आवश्यक कार्यवाही कराने का कष्ट करें:-

Payment Gateway- <http://erp.eshiksa.net/DirectFeesv3/UPPCB>

Nature of Pollution-Water Pollution

EC imposed in Compliance-UPPCB Order

संलग्नक: यथोपरि।

भवदीय,

sk  
(संजीव कुमार सिंह)  
सदस्य सचिव

प्रतिलिपि-क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ प्रेषित कि व्यक्तिगत रूप से जिलाधिकारी, जालौन से सगन्वय स्थापित कर वसूली सम्बन्धी कार्यवाही कराना जाना सुनिश्चित कराये।


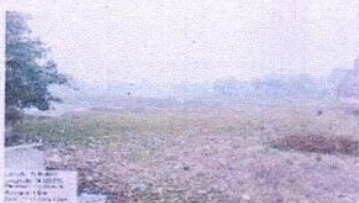

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,  
लखनऊ - 226 010  
दूरभाष : 0522-2720828, 2720831  
फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppcb.in  
वेबसाइट : www.uppcb.com

sk  
सदस्य सचिव  
T.C. - 12 V. Vibhuti Khand, Gomti Nagar,  
Lucknow - 226 010  
Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
E-mail : info@uppcb.in  
Website : www.uppcb.com

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन E.A. No.-11/2024 In O.A. No.-94/2022 में पारित आदेश दिनांक-20.12.2024 के अनुपालन हेतु नगर पंचायत परिषद-कदौरा में स्थित तालाबों की अद्यतन निरीक्षण आख्या।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन E.A. No.-11/2024 In O.A. No.-94/2022 में पारित आदेश दिनांक-20.12.2024 के अनुपालन हेतु नगर पंचायत परिषद-कदौरा में स्थित तालाबों का अद्यतन निरीक्षण एवं ल नमूना एकत्रण का कार्य किये जाने हेतु तिथि-07.01.2025 निर्धारित कर पर्याप्त सूचनाओं के साथ निरीक्षण में प्रतिभाग करने हेतु अधिशाषी अधिकारी, नगर पंचायत कदौरा, उरई, जनपद-जालौन को इस कार्यालय के पत्र दि0-03.01.2025 द्वारा सूचित किया गया था। तत्पश्चात् अधोहस्ताक्षरीगण द्वारा प्रकरण में अच्छादित तालाबों का निरीक्षण दि0-07.01.2025 को किया गया। निरीक्षण के समय श्री भरत प्रजापति, नगर पंचायत, कदौरा प्रतिनिधि के रूप में उपस्थित मिले। निरीक्षण के समय पाये गये तथ्यों एवं कार्यालय में उपलब्ध अभिलानुसार विस्तृत निरीक्षण आख्या निम्नवत् है:-

- उक्त प्रकरण में अधिशाषी अधिकारी, नगर पंचायत कदौरा, उरई, जनपद-जालौन द्वारा अपने पत्र दि0-09.01.2025 के माध्यम से उपलब्ध करायी गयी तालाबों की सूची के अनुसार स्थलीय निरीक्षण निर्धारित तिथि पर किया गया, जिनका विवरण निम्नानुसार है:-

क्र0 स0	गाटा सं	रकबा हे0 में	तालाब का नाम	वार्ड/ मुहल्ला	अभियुक्ति	तालाब के फोटोग्राफ
1	112	0.785	उदई ताल/ मंशादेवी मन्दिर के पास	इस्लामाबाद	<ul style="list-style-type: none"> <li>निरीक्षण के समय तालाब के सौंदर्यीकरण का कार्य नहीं पाया गया।</li> <li>निरीक्षण के समय तालाब का जल नमूना एकत्रण किया गया। विश्लेषण आख्या अपेक्षित है।</li> </ul>	
2	586	2.679	सदर तालाब	बाजार	<ul style="list-style-type: none"> <li>निरीक्षण के समय तालाब के सौंदर्यीकरण का कार्य नहीं पाया गया।</li> <li>निरीक्षण के समय तालाब में उत्प्रेवाह एकत्रित नहीं पाया गया एवं साफ-सफाई का कार्य प्रगति पर पाया गया।</li> </ul>	
3	266	1.315	जगनहा तालाब/ बडीमाता मन्दिर के पीछे	इस्लामाबाद	<ul style="list-style-type: none"> <li>निरीक्षण के समय तालाब के सौंदर्यीकरण का कार्य नहीं पाया गया।</li> <li>निरीक्षण के समय तालाब का जल नमूना एकत्रण किया गया। विश्लेषण आख्या अपेक्षित है।</li> </ul>	





Yunj

Kishu

Shamg.

क्रमशः 2/पर...

(2)

4	311	0.316	कब्रिस्तान के पास	ईदगाह	<ul style="list-style-type: none"> <li>निरीक्षण के समय तालाब के सौंदर्यीकरण का कार्य नहीं पाया गया।</li> <li>निरीक्षण के समय तालाब का जल नमूना एकत्रण किया गया। विश्लेषण आख्या अपेक्षित है।</li> </ul>	
5	657	0.101	वैष्णोमाता मन्दिर के पास	पुरवा	<ul style="list-style-type: none"> <li>निरीक्षण के समय तालाब के सौंदर्यीकरण का कार्य नहीं पाया गया।</li> <li>निरीक्षण के समय तालाब का जल नमूना एकत्रण किया गया। विश्लेषण आख्या अपेक्षित है।</li> </ul>	
6	659	0.101	वैष्णोमाता मन्दिर के पास	पुरवा	<ul style="list-style-type: none"> <li>निरीक्षण के समय तालाब के सौंदर्यीकरण का कार्य नहीं पाया गया।</li> <li>निरीक्षण के समय तालाब का जल नमूना एकत्रण किया गया। विश्लेषण आख्या अपेक्षित है।</li> </ul>	
7	946	1.226	बहरी तालाब	चिलपुरा	<ul style="list-style-type: none"> <li>निरीक्षण के समय तालाब के सौंदर्यीकरण का कार्य नहीं पाया गया।</li> <li>निरीक्षण के समय तालाब का जल नमूना एकत्रण किया गया। विश्लेषण आख्या अपेक्षित है।</li> </ul>	







क्रमशः 3/पर....

4/2/21

Vishal

Shang

(3)

8	430/ 994	0.130	नगिन शक्ति	इस्लामाबाद	<ul style="list-style-type: none"> <li>निरीक्षण के समय तालाब के सौंदर्यीकरण का कार्य नहीं पाया गया।</li> <li>निरीक्षण के समय तालाब में उत्प्रवाह एकत्रित नहीं पाया गया।</li> </ul>	
9	585/ 2(22)	0.235	सीर का तालाब	हवेली	<ul style="list-style-type: none"> <li>निरीक्षण के समय तालाब के सौंदर्यीकरण का कार्य नहीं पाया गया।</li> <li>निरीक्षण के समय तालाब में उत्प्रवाह एकत्रित नहीं पाया गया।</li> </ul>	
10	292/ 2	0.353	धोबीपुरा का तालाब	धोबीपुरा	<ul style="list-style-type: none"> <li>निरीक्षण के समय तालाब के सौंदर्यीकरण का कार्य नहीं पाया गया।</li> <li>निरीक्षण के समय तालाब का जल नमूना एकत्रण किया गया। विश्लेषण आख्या अपेक्षित है।</li> </ul>	
11	60	0.474	बम्हौरी का तालाब	बम्हौरी	<ul style="list-style-type: none"> <li>निरीक्षण के समय तालाब के सौंदर्यीकरण का कार्य नहीं पाया गया।</li> <li>निरीक्षण के समय तालाब का जल नमूना एकत्रण किया गया। विश्लेषण आख्या अपेक्षित है।</li> </ul>	
12	61	0.069		बम्हौरी	<ul style="list-style-type: none"> <li>निरीक्षण के समय संदर्भित तालाब की भूमि पर रिहायशी मकान निर्मित पाये गये।</li> </ul>	
13	566	0.611	खेरापति	पुरवा	<ul style="list-style-type: none"> <li>निरीक्षण के समय संदर्भित तालाब की भूमि पर रिहायशी मकान निर्मित पाये गये।</li> </ul>	

4/27

Shahid

Shahid

क्रमशः 4/पर...

(4)

2. कार्यालय अभिलेखानुसार, राज्य बोर्ड मुख्यालय लखनऊ के पत्रांक-एच64304/सी-2/एम0एस0डब्ल्यू-23/2023 दिनांक-10.08.2021 के माध्यम से मैसर्स नगर पंचायत कदौरा, जनपद-जालौन पर मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-94/2022, ओ0ए0 संख्या-41/2020 पुष्पेन्द्र कुमार बनाम् नगर पंचायत कदौरा व अन्य में पारित आदेशों के अनुपालन में रू0 1,82,88,200./- (एक करोड़ बयासी लाख अठासी हजार दौ सौ मात्र) धनराशि की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है। उक्त धनराशि की भू-राजस्व की भाँति वसूली हेतु अग्रिम कार्यवाही किये जाने की संस्तुति राज्य बोर्ड मुख्यालय लखनऊ को इस कार्यालय के पत्र दिनांक-04.01.2025 द्वारा प्रेषित की गयी है। उक्त पर्यावरणीय क्षतिपूर्ति दिनांक-27.02.2020 तक की अवधि हेतु अधिरोपित है।
3. निरीक्षण के समय पाया गया कि नगर पंचायत कदौरा के घरेलू प्रयोजन के फलस्वरूप उत्पन्न अशोधित उत्प्रवाह बहरी, चिलपुरा एवं बम्हौरी (गाटा संख्या-60) स्थित तालाब में निस्तारित किया जा रहा था। बहरी स्थित तालाब में निस्तारित हो रहे सीवेज उत्प्रवाह का नमूना एकत्र कर इस कार्यालय की प्रयोगशाला में विश्लेषण हेतु जमा किया गया। विश्लेषण आख्या अपेक्षित है। तत्सम्बन्धी फोटोग्राफ इस आख्या के साथ संलग्न है। निस्तारण बिना शुद्धिकृत हुये उपरोक्त वर्णित तालाबों में से आंशिक रूप संदर्भित नगर पंचायत कदौरा, जनपद-जालौन के घरेलू सीवेज के शोधन हेतु व्यवस्था स्थापित नहीं है तथा जल-मल का निस्तारण बिना शुद्धिकृत किये नगर पंचायत कदौरा द्वारा किया जा रहा है, जो प्रथम दृष्टया जल प्रदूषण नियंत्रण अधिनियम में नियत प्राविधानों का उल्लंघन किये जाने का सूचक है। उक्त के आलोक में निकाय पर उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी निर्देशों के अनुरूप पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना उचित है।



4. कार्यालय अभिलेखानुसार, संदर्भित निकाय पर कुल-88 दिवस की उल्लंघन अवधि हेतु रू0 1,82,88,200./- धनराशि की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति बोर्ड मुख्यालय लखनऊ प्रेषित की गयी थी। तत्सम्बन्धी आख्या की छायाप्रति इस पत्र के साथ संलग्न है। तत्समय की गयी गणनानुसार 01 दिवस की उल्लंघन अवधि हेतु निकाय पर रू0 2,07,820./- धनराशि की पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना विधिसंगत प्रतीत होता है। इस प्रकार दिनांक-28.02.2020 से अद्यतन तिथि-07.01.2025 तक की अवधि अर्थात् कुल-1775 दिवस की उल्लंघन अवधि हेतु रू0 36,88,80,500./- धनराशि की पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना उचित है।

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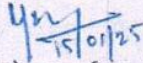
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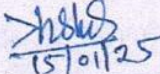
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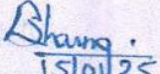
क्रमशः 5/पर....

(5)

उपरोक्तानुसार संदर्भित निकाय मैसर्स नगर पंचायत कदौरा, जनपद-जालौन पर दिनांक-28.02.2020 से अद्यतन तिथि-07.01.2025 तक की अवधि अर्थात् कुल-1775 दिवस की उल्लंघन अवधि हेतु रू0 36,88,80,500/- धनराशि की पर्यावरणीय क्षतिपूर्ति अधिरोपित संस्तुति की जाती है।

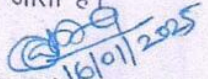
  
(मनोज वर्मा)  
जे0आर0एफ0

  
(ऋषि कुमार कुशवाहा)  
प्रयोगशाला सहायक

  
(अनिल कुमार शर्मा)  
वैज्ञानिक सहायक

### सहायक पर्यावरण अभियंता

उपरोक्तानुसार, संदर्भित निकाय पर कुल-88 दिवस की उल्लंघन अवधि हेतु रू0 1,82,88,200./- धनराशि की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने सम्बन्धी गणना के आलोक में संदर्भित निकाय मैसर्स नगर पंचायत कदौरा, जनपद-जालौन पर दिनांक-28.02.2020 से अद्यतन तिथि-07.01.2025 तक की अवधि अर्थात् कुल-1775 दिवस की उल्लंघन अवधि हेतु रू0 36,88,80,500/- धनराशि की पर्यावरणीय क्षतिपूर्ति अधिरोपित संस्तुति की जाती है।

  
(यू0 के0 गुप्ता)  
सहा0 पर्या0 अभि0

क्षेत्रीय अधिकारी महोदय,



माननीय राष्ट्रीय हरित अधिकरण द्वारा विचाराधीन ओ०ए० संख्या-41/2020 (पुष्पेन्द्र कुमार बनाम नगर पंचायत कदौरा व अन्य) में पारित आदेश दिनांक 17.02.2020 की अनुपालनात्मक कार्यवाही हेतु अधिशाषी अधिकारी, नगर पंचायत कदौरा जनपद-जालौन के पत्रांक 575 दिनांक 03.03.2020 के सम्बन्ध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा मा० एन०जी०टी में विचाराधीन ओ०ए० संख्या-593/2017 पर्यावरण सुरक्षा समिति एवं अन्य बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 03.08.2018 के अनुपालन में तैयार की गई गाइडलाइन "Methodology for Assessing Environmental Compensation" के अनुसार पर्यावरणीय क्षतिपूर्ति धनराशि आंकलन प्रपत्र

1. नगर पंचायत कदौरा, जनपद-जालौन की वर्ष 2011 में जनसंख्या =14903, डिकेडल आबादी वृद्धि दर 22.9 प्रतिशत के आधार पर वर्ष 2020 हेतु नगर पंचायत कदौरा की कुल जनसंख्या=18315 लगभग अतः कुल अनुमानित जनित घरेलू जल-मल की मात्रा = 1.97 एम०एल०डी०
2. नगर पंचायत कदौरा, जनपद-जालौन में जनित घरेलू जल-मल के शोधन हेतु स्थापित व्यवस्था क्षमता = शून्य है।
3. घरेलू जल-मल की मात्रा एवं संचालित शोधन की मात्रा में गैप = 1.97 एम०एल०डी०।
4. कुल डिफाल्ट अवधि (02.12.2019 से 27.02.2020) 88 दिवस।

EC(LacsRs.) = [17.5 (Total Sewage Generation-Installed Treatment Capacity) + 55.5 (Total Sewage Generation-Operational Capacity)] + 0.2 (Sewage Generation-Operational Capacity × N+ Marginal Coast of Environmental Externality × (Total Sewage Generation-Operational Capacity) × N


N=No. of days from the date of directions of CPCB/SPCB/PCC Quantity of Sewage in MLD

EC (Rs. Lacs)=[17.5 (1.97)+55.5(1.97)] +0.2(1.97) ×88+0.05×88

EC (Rs. in Lacs) = 182.882 Lakhs i.e. Rs. 1.82882 Cr.

अतः नगर पंचायत कदौरा द्वारा घरेलू सीवेज को मानकों के अनुरूप शोधन के उपरान्त निस्तारण न किये जाने के दृष्टिगत सक्षम अधिकारी के अनुमोदन के उपरान्त नगर पंचायत कदौरा पर रुपये 1.82882 करोड़ (एक करोड़ आठ लाख आठ सौ बयासी रुपये मात्र) की पर्यावरणीय क्षतिपूर्ति धनराशि अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया जाना उचित प्रतीत होता है।

wse  
20/3/2020  
(वी०के०दूब)  
सहा०पर्या०अभि०

  
21/03  
निरंजन शर्मा  
क्षेत्रीय अधिकारी



**REGIONAL LABORATORY JHANSI  
UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Colony, Talpura Yojna, Kanpur Road, Jhansi

**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-29909214/Jhansi/2025

Date:28/01/2025

- 1- Sample Location: Kabristan Ka Talab
- 2- District: Jalaun
- 3- Address: Eidgah Ke Pass Kadaura, jalaun
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Rishi Kumar Kushwaha ,LA & Manoj Varma ,JRF
- 7- Odour : None
- 8- Quantity and Packing : 2 Litre Plastic Jerican, DO Bottle & MPN Bottle
- 9- Date of Sample Collection : 07/01/2025
- 10- Analysis Indented by : RO Jhansi
- 11- Date of sample receipt in Lab : 09/01/2025

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	7.37	02-12
Turbidity, APHA24th Ed 2130B	N.T.U	14	1-500NTU
Colour, APHA 24th Ed. 2120B: 2023	Hazen	5	5-10000 Hazen
Conductivity, APHA 24th Ed. 2510B :2023	µS/cm	510	0.1-10000 µS/cm
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	33.0	5.0 -10000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 °C Total Dissolved Solids dried at 180 °C 2023	mg/l	407.0	5.0 -10000 mg/l
Total Solids, APHA24th Ed2540B: 2023	mg/l	440.0	5.0 -15000 mg/l
Hardness, APHA 24th Ed. 2340 °C EDTA Titrimetric Method 2023	mg/l	224.0	10.0 -5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B:2023	mg/l	122.0	10.0 -1000 mg/l
Magnesium, APHA 24th Ed 3500Mg B: 2023	mg/l	102.0	10-1000 mg/l
Chloride, APHA24th Ed 4500-Cl- B: 2023	mg/l	20.49	3.0 - 500 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	3600	<1.8 MPN/100 ml & above
Fecal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	2300	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	4.9	1.0 -1000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	26.68	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	5.88	0.2-14.0 mg/l
Temp, APHA 2550 B (2-74) 24th Edition 2023, Laboratory and field Methods	°C	17.0	4 - 70 °C

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Remark:\* - NA

Analysed by  
[Krishna Rawat(JRF), Rishi Kumar  
Kushwaha (LA), Manoj Verma(JRF),  
Anil Kumar Sharma(SA), Pradeep  
Kumar Shukla(JRF), Abhishek  
Kumar(LA)]

Authorized by  
Madhvi  
Kamalvanshi  
Dr Madhvi Kamalvanshi (SO)

Digitally signed by Madhvi  
Kamalvanshi  
Date: 2025.01.28 15:30:24  
+05'30'

Digitally signed by  
Imraan Ali  
Date: 2025.01.29  
11:29:06 +05'30'

**Imraan Ali**  
Regional Officer



**REGIONAL LABORATORY JHANSI**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Colony, Talpura Yojna, Kanpur Road, Jhansi

**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-29909267/Jhansi/2025

Date:28/01/2025

- 1- **Sample Location:** Mansha devi Mandir Ka Talab
- 2- **District:** Jalaun
- 3- **Address:** Harchanpur Road Kadaura ,Jalaun
- 4- **Sample Source:** Pond
- 5- **Type of sample :** Surface Water
- 6- **Sample Collected By :** Rishi Kumar Kushwaha , LA & Manoj Varma , JRF
- 7- **Odour :** None
- 8- **Quantity and Packing :** 2 Litre Plastic Jerican, DO Bottle & MPN Bottle
- 9- **Date of Sample Collection :** 07/01/2025
- 10- **Analys Indented by :** RO Jhansi
- 11- **Date of sample receipt in Lab :** 09/01/2025

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	7.51	02-12
Turbidity, APHA24th Ed 2130B	N.T.U	14	1-500NTU
Colour, APHA 24th Ed. 2120B: 2023	Hazen	5	5-10000 Hazen
Conductivity, APHA 24th Ed. 2510B :2023	µS/cm	394	0.1-10000 µS/cm
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	18.0	5.0 -10000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 °C Total Dissolved Solids dried at 180 °C 2023	mg/l	279.0	5.0 -10000 mg/l
Total Solids, APHA24th Ed2540B: 2023	mg/l	297.0	5.0 -15000 mg/l
Hardness, APHA 24th Ed. 2340 °C EDTA Titrimetric Method 2023	mg/l	214.0	10.0 -5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B:2023	mg/l	182.0	10.0 -1000 mg/l
Magnesium, APHA 24th Ed 3500Mg B: 2023	mg/l	32.0	10-1000 mg/l
Chloride, APHA24th Ed 4500-Cl- B: 2023	mg/l	6.99	3.0 - 500 mg/l
Alkalinity, APHA 24th Ed. 2320:2023	mg/l	83	20-5000 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	4100	<1.8 MPN/100 ml & above
Fecal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	3300	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	4.4	1.0 -1000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023.	mg/l	16.56	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	7.27	0.2-14.0 mg/l
Temp, APHA 2550 B (2-74) 24th Edition 2023, Laboratory and field Methods	°C	17.0	4 - 70 °C

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark:\* - NA

Analysed by  
[Abhishek Kumar(LA), Anil Kumar  
Sharma(SA), Krishna Rawat(JRF),  
Pradeep Kumar Shukla(JRF), Manoj  
Verma(JRF), Rishi Kumar Kushwaha  
(LA)]

Authorized by  
Madhavi  
Kamalvanshi  
Dr Madhvi Kamalvanshi (SO)

Digitally signed by  
Imraan Ali  
Date: 2025.01.29  
11:26:34 +05'30'  
Regional Officer



**REGIONAL LABORATORY JHANSI**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Colony, Talpura Yojna, Kanpur Road, Jhansi

**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-29909092/Jhansi/2025

Date:28/01/2025

- 1- Sample Location: Bamhauri Ka Talab
- 2- District: Jalaun
- 3- Address: Kadaura, Jalaun
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Rishi Kumar Kushwaha , LA & Manoj Varma ,JRF
- 7- Odour : Foul
- 8- Quantity and Packing : 2 Litre Plastic Jerican, DO Bottle & MPN Bottle
- 9- Date of Sample Collection : 07/01/2025
- 10- Analysis Indented by : RO Jhansi
- 11- Date of sample receipt in Lab : 09/01/2025

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	7.25	02-12
Turbidity, APHA24th Ed 2130B	N.T.U	12	1-500NTU
Colour, APHA 24th Ed. 2120B: 2023	Hazen	5	5-10000 Hazen
Conductivity, APHA 24th Ed. 2510B :2023	µS/cm	742	0.1-10000 µS/cm
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	43.0	5.0 -10000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 °C Total Dissolved Solids dried at 180 °C 2023	mg/l	486.0	5.0 -10000 mg/l
Total Solids, APHA24th Ed2540B: 2023	mg/l	529.0	5.0 -15000 mg/l
Hardness, APHA 24th Ed. 2340 °C EDTA Titrimetric Method 2023	mg/l	196.0	10.0 -5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B:2023	mg/l	158.0	10.0 -1000 mg/l
Magnesium, APHA 24th Ed 3500Mg B: 2023	mg/l	38.0	10-1000 mg/l
Chloride, APHA24th Ed 4500-Cl- B: 2023	mg/l	60.48	3.0 - 500 mg/l
Alkalinity, APHA 24th Ed. 2320:2023	mg/l	108	20-5000 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	7000	<1.8 MPN/100 ml & above
Fecal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	3100	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	47.5	1.0 -1000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	128.8	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	3.49	0.2-14.0 mg/l
Temp, APHA 2550 B (2-74) 24th Edition 2023, Laboratory and field Methods	°C	17.0	4 - 70 °C

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark:\* - NA

Analysed by  
[Abhishek Kumar(LA), Rishi Kumar  
Kushwaha (LA), Manoj Verma(JRF),  
Krishna Rawat(JRF), Pradeep Kumar  
Shukla(JRF), Anil Kumar  
Sharma(SA)]

Authorized by  
Madhvi Digitally signed by Madhvi  
Kamalvanshi  
Date: 2025.01.28 15:06:33  
+05'30'  
Kamalvanshi  
Dr Madhvi Kamalvanshi (SO)

Digitally signed by  
Imraan Ali  
Date: 2025.01.29  
11:36:25 +05'30'  
**Imraan Ali**  
Regional Officer



**REGIONAL LABORATORY JHANSI**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Colony, Talpura Yojna, Kanpur Road, Jhansi

**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-29909132/Jhansi/2025

Date:28/01/2025

- 1- Sample Location: Dhobipura Ka Talab
- 2- District: Jalaun
- 3- Address: Kadaura ,Jalaun
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Rishi Kumar Kushwaha , LA & Manoj Varma ,JRF
- 7- Odour : Foul
- 8- Quantity and Packing : 2 Litre Plastic Jerican, DO Bottle & MPN Bottle
- 9- Date of Sample Collection : 07/01/2025
- 10- Analysis Indented by : RO Jhansi
- 11- Date of sample receipt in Lab : 09/01/2025

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	7.37	02-12
Turbidity, APHA24th Ed 2130B	N.T.U	26	1-500NTU
Colour, APHA 24th Ed. 2120B: 2023	Hazen	10	5-10000 Hazen
Conductivity, APHA 24th Ed. 2510B :2023	µS/cm	923	0.1-10000 µS/cm
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	378.0	5.0 -10000 mg/l
Dissolved Solids, APHA 24th Ed: 2540 °C Total Dissolved Solids dried at 180 °C 2023	mg/l	625.0	5.0 -10000 mg/l
Total Solids, APHA24th Ed2540B: 2023	mg/l	1003.0	5.0 -15000 mg/l
Hardness, APHA 24th Ed. 2340 °C EDTA Titrimetric Method 2023	mg/l	232.0	10.0 -5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B:2023	mg/l	206.0	10.0 -1000 mg/l
Magnesium, APHA 24th Ed 3500Mg B: 2023	mg/l	26.0	10-1000 mg/l
Chloride, APHA24th Ed 4500-Cl- B: 2023	mg/l	117.96	3.0 - 500 mg/l
Alkalinity, APHA 24th Ed. 2320:2023	mg/l	132	20-5000 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	3500	<1.8 MPN/100 ml & above
Fecal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	2500	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	32.5	1.0 -1000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	87.4	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	3.95	0.2-14.0 mg/l
Temp, APHA 2550 B (2-74) 24th Edition 2023, Laboratory and field Methods	°C	17.0	4 - 70 °C

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Remark:\* - NA

Analysed by  
[Abhishek Kumar(LA), Rishi Kumar  
Kushwaha (LA), Pradeep Kumar  
Shukla(JRF), Manoj Verma(JRF),  
Krishna Rawat(JRF), Anil Kumar  
Sharma(SA)]

Authorized by  
Madhvi Kamalvanshi  
Dr Madhvi Kamalvanshi (SO)

Digitally signed by Madhvi  
Kamalvanshi  
Date: 2025.01.28 15:13:43  
+05'30'

Digitally signed by  
Imraan Ali  
Date: 2025.01.29  
11:33:30 +05'30'  
Regional Officer



**REGIONAL LABORATORY JHANSI**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Colony, Talpura Yojna, Kanpur Road, Jhansi

**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-29909182/Jhansi/2025

Date:28/01/2025

- 1- Sample Location: Jagnaha Talab
- 2- District: Jalaun
- 3- Address: Kadaura,
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Rishi Kumar Kushwaha , LA
- 7- Odour : Fishy
- 8- Quantity and Packing : 2 Litre Plastic Jerican, DO Bottle & MPN Bottle
- 9- Date of Sample Collection : 07/01/2025
- 10- Analysis Indented by : RO Jhansi
- 11- Date of sample receipt in Lab : 09/01/2025

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	7.75	02-12
Turbidity, APHA24th Ed 2130B	N.T.U	18	1-500NTU
Colour, APHA 24th Ed. 2120B: 2023	Hazen	5	5-10000 Hazen
Conductivity, APHA 24th Ed. 2510B :2023	µS/cm	325	0.1-10000 µS/cm
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	13.0	5.0 -10000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 °C Total Dissolved Solids dried at 180 °C 2023	mg/l	249.0	5.0 -10000 mg/l
Total Solids, APHA24th Ed2540B: 2023	mg/l	262.0	5.0 -15000 mg/l
Hardness, APHA 24th Ed. 2340 °C EDTA Titrimetric Method 2023	mg/l	126.0	10.0 -5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B:2023	mg/l	82.0	10.0 -1000 mg/l
Magnesium, APHA 24th Ed 3500Mg B: 2023	mg/l	44.0	10-1000 mg/l
Chloride, APHA24th Ed 4500-Cl- B: 2023	mg/l	16.49	3.0 - 500 mg/l
Alkalinity, APHA 24th Ed. 2320:2023	mg/l	56	20-5000 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	4000	<1.8 MPN/100 ml & above
Fecal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	2600	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	4.7	1.0 -1000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	22.08	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	6.99	0.2-14.0 mg/l
Temp, APHA 2550 B (2-74) 24th Edition 2023, Laboratory and field Methods	°C	17.0	4 - 70 °C

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Remark:\* - NA

Analysed by  
[Abhishek Kumar(LA), Rishi Kumar  
Kushwaha (LA), Krishna Rawat(JRF),  
Pradeep Kumar Shukla(JRF), Manoj  
Verma(JRF), Anil Kumar  
Sharma(SA)]

Authorized by  
Madhavi  
Kamalvanshi  
Dr Madhvi Kamalvanshi (SO)

Digitally signed by  
Madhavi Kamalvanshi  
Date: 2025.01.28 15:18:24  
+05'30'

Digitally signed by  
Imraan Ali  
Date: 2025.01.29  
11:31:11 +05'30'  
Regional Officer



**REGIONAL LABORATORY JHANSI  
UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Colony, Talpura Yojna, Kanpur Road, Jhansi

**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-29909056/Jhansi/2025

Date:28/01/2025

- 1- **Sample Location:** Baheri Talab
- 2- **District:** Jalaun
- 3- **Address:** Kadaura,
- 4- **Sample Source:** Pond
- 5- **Type of sample :** Surface Water
- 6- **Sample Collected By :** Rishi Kumar Kushwaha , LA & Manoj Varma ,JRF
- 7- **Odour :** None
- 8- **Quantity and Packing :** 2 Litre Plastic Jerican, DO Bottle & MPN Bottle
- 9- **Date of Sample Collection-:** 07/01/2025
- 10- **Analysis Indented by :** RO Jhansi
- 11- **Date of sample receipt in Lab :** 09/01/2025

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	7.75	02-12
Turbidity, APHA24th Ed 2130B	N.T.U	18	1-500NTU
Colour, APHA 24th Ed. 2120B: 2023	Hazen	5	5-10000 Hazen
Conductivity, APHA 24th Ed. 2510B :2023	µS/cm	772	0.1-10000 µS/cm
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	34.0	5.0 -10000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 °C Total Dissolved Solids dried at 180 °C 2023	mg/l	507.0	5.0 -10000 mg/l
Total Solids, APHA24th Ed2540B: 2023	mg/l	541.0	5.0 -15000 mg/l
Hardness, APHA 24th Ed. 2340 °C EDTA Titrimetric Method 2023	mg/l	188.0	10.0 -5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B:2023	mg/l	158.0	10.0 -1000 mg/l
Magnesium, APHA 24th Ed 3500Mg B: 2023	mg/l	30.0	10-1000 mg/l
Chloride, APHA24th Ed 4500-Cl- B: 2023	mg/l	80.47	3.0 - 500 mg/l
Alkalinity, APHA 24th Ed. 2320:2023	mg/l	110	20-5000 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	3300	<1.8 MPN/100 ml & above
Fecal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	2600	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	13.0	1.0 -1000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	33.12	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	4.78	0.2-14.0 mg/l
Temp, APHA 2550 B (2-74) 24th Edition 2023, Laboratory and field Methods	°C	17.0	4 - 70 °C

\*Non-NABL Parameters.

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Remark:\* - NA

Analysed by  
[Abhishek Kumar(LA), Krishna  
Rawat(JRF), Rishi Kumar Kushwaha  
(LA), Anil Kumar Sharma(SA), Manoj  
Verma(JRF), Pradeep Kumar  
Shukla(JRF)]

Authorized by  
Madhavi  
Kamalvanshi  
Dr Madhvi Kamalvanshi (SO)

Digitally signed by Madhavi  
Kamalvanshi  
Date: 2025.01.28 15:07:25 +05'30'

Digitally signed by  
Imraan Ali  
Date: 2025.01.29  
11:38:56 +05'30'  
Regional Officer



**REGIONAL LABORATORY JHANSI**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Colony, Talpura Yojna, Kanpur Road, Jhansi

**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-29909851/Jhansi/2025

Date:28/01/2025

- 1- **Sample Location:** Vaishno Mata Mandir Ka Talab -1
- 2- **District:** Jalaun
- 3- **Address:** Kadaura
- 4- **Sample Source:** Pond
- 5- **Type of sample :** Surface Water
- 6- **Sample Collected By :** Rishi Kumar Kushwaha , LA & Manoj Varma ,JRF
- 7- **Odour :** Foul
- 8- **Quantity and Packing :** 2Litre Plastic Jerican, DO Bottle & MPN Bottle
- 9- **Date of Sample Collection :** 07/01/2025
- 10- **Analys Indented by :** RO Jhansi
- 11- **Date of sample receipt in Lab :** 09/01/2025

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	7.34	02-12
Turbidity, APHA24th Ed 2130B	N.T.U	30	1-500NTU
Colour, APHA 24th Ed. 2120B: 2023	Hazen	15	5-10000 Hazen
Conductivity, APHA 24th Ed. 2510B :2023	µS/cm	1162	0.1-10000 µS/cm
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	132.0	5.0 -10000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 °C Total Dissolved Solids dried at 180 °C 2023	mg/l	866.0	5.0 -10000 mg/l
Total Solids, APHA24th Ed2540B: 2023	mg/l	998.0	5.0 -15000 mg/l
Hardness, APHA 24th Ed. 2340 °C EDTA Titrimetric Method 2023	mg/l	282.0	10.0 -5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B:2023	mg/l	234.0	10.0 -1000 mg/l
Magnesium, APHA 24th Ed 3500Mg B: 2023	mg/l	48.0	10-1000 mg/l
Chloride, APHA24th Ed 4500-Cl- B: 2023	mg/l	117.96	3.0 - 500 mg/l
Alkalinity, APHA 24th Ed. 2320:2023	mg/l	167	20-5000 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	4500	<1.8 MPN/100 ml & above
Fecal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	2000	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	37.5	1.0 -1000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	96.6	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	3.12	0.2-14.0 mg/l
Temp, APHA 2550 B (2-74) 24th Edition 2023, Laboratory and field Methods	°C	17	4 - 70 °C

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Remark:\* - NA

Analysed by  
[Abhishek Kumar(LA), Krishna  
Rawat(JRF), Rishi Kumar Kushwaha  
(LA), Pradeep Kumar Shukla(JRF),  
Manoj Verma(JRF), Anil Kumar  
Sharma(SA)]

Authorized by  
Madhavi  
Kamalvanshi  
Dr Madhvi Kamalvanshi (SO)

Digitally signed by Madhavi  
Kamalvanshi  
Date: 2025.01.28 15:25:40  
+05'30'

Digitally signed by  
Imraan Ali  
Date: 2025.01.29 11:21:10  
+05'30'  
Regional Officer



**REGIONAL LABORATORY JHANSI**  
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Avas Vikas Colony, Talpura Yojna, Kanpur Road, Jhansi

**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-29909361/Jhansi/2025

Date:28/01/2025

- 1- **Sample Location:** Vaisno mata mandir talab 2
- 2- **District:** Jalaun
- 3- **Address:** Kadaura ,Jalaun
- 4- **Sample Source:** Pond
- 5- **Type of sample :** Surface Water
- 6- **Sample Collected By :** Rishi Kumar Kushwaha , LA
- 7- **Odour :** Foul
- 8- **Quantity and Packing :** 2Litre Plastic Jerican. DO Bottle & MPN Bottle
- 9- **Date of Sample Collection :** 07/01/2025
- 10- **Analys Indented by :** RO Jhansi
- 11- **Date of sample receipt in Lab :** 09/01/2025

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	7.42	02-12
Turbidity, APHA24th Ed 2130B	N.T.U	22	1-500NTU
Colour, APHA 24th Ed. 2120B: 2023	Hazen	5	5-10000 Hazen
Conductivity, APHA 24th Ed. 2510B :2023	µS/cm	949	0.1-10000 µS/cm
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	143.0	5.0 -10000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 °C Total Dissolved Solids dried at 180 °C 2023	mg/l	826.0	5.0 -10000 mg/l
Total Solids, APHA24th Ed2540B: 2023	mg/l	969.0	5.0 -15000 mg/l
Hardness, APHA 24th Ed. 2340 °C EDTA Titrimetric Method 2023	mg/l	238.0	10.0 -5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B:2023	mg/l	180.0	10.0 -1000 mg/l
Magnesium, APHA 24th Ed 3500Mg B: 2023	mg/l	58.0	10-1000 mg/l
Chloride, APHA24th Ed 4500-Cl- B: 2023	mg/l	65.47	3.0 - 500 mg/l
Alkalinity, APHA 24th Ed. 2320:2023	mg/l	172	20-5000 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	3500	<1.8 MPN/100 ml & above
Fecal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	2400	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	40.0	1.0 -1000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	119.6	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	2.94	0.2-14.0 mg/l
Temp, APHA 2550 B (2-74) 24th Edition 2023, Laboratory and field Methods	°C	17	4 - 70 °C

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark:\* - NA

Annexure-VII

**Analysed by**  
[Abhishek Kumar(LA), Pradeep  
Kumar Shukla(JRF), Krishna  
Rawat(JRF), Manoj Verma(JRF), Anil  
Kumar Sharma(SA), Rishi Kumar  
Kushwaha (LA)]

**Authorized by**  
Madhavi  
Kamalvanshi  
Dr Madhvi Kamalvanshi (SO)

Digitally signed by  
Madhavi Kamalvanshi  
Date: 2025.01.28 15:25:16  
+05'30'

**Imraan Ali**

**Regional Officer**

Digitally signed by  
Imraan Ali  
Date: 2025.01.29  
11:23:44 +05'30'



**REGIONAL LABORATORY JHANSI**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**

Avas Vikas Colony, Talpura Vojna, Kanpur Road, Jhansi

**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-29910449/Jhansi/2025

Date:28/01/2025

- 1- **Sample Location:** Haidarpura Mohalla Ka Nala
- 2- **District:** Jalaun
- 3- **Address:** Kadaura
- 4- **Sample Source:** Drain
- 5- **Type of sample :** Surface Water
- 6- **Sample Collected By :** Rishi Kumar Kushwaha , LA
- 7- **Odour :** Foul
- 8- **Quantity and Packing :** 2Litre Plastic Jerican, DO Bottle & MPN Bottle
- 9- **Date of Sample Collection :** 07/01/2025
- 10- **Analys Indented by :** RO Jhansi
- 11- **Date of sample receipt in Lab :** 09/01/2025

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	7.36	02-12
Colour, APHA 24th Ed. 2120B: 2023	Hazen	10	5-10000 Hazen
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	167.0	5.0 -10000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 °C Total Dissolved Solids dried at 180 °C 2023	mg/l	935.0	5.0 -10000 mg/l
Total Solids, APHA24th Ed2540B: 2023	mg/l	1102.0	5.0 -15000 mg/l
Chloride, APHA24th Ed 4500-Cl- B: 2023	mg/l	202.93	3.0 - 500 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	84000	<1.8 MPN/100 ml & above
Fecal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	33000	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	70.0	1.0 -1000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	259.2	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	0.0	0.2-14.0 mg/l

\*Non-NABL Parameters.

Note : 1. The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Remark:\* - NA

**Analysed by**  
[Pradeep Kumar Shukla(JRF), Manoj  
Verma(JRF), Rishi Kumar Kushwaha  
(LA), Krishna Rawat(JRF), Anil  
Kumar Sharma(SA)]

**Authorized by**  
Madhavi  
Kamalvanshi  
Dr Madhvi Kamalvanshi (SO)

Digitally signed by Madhavi  
Kamalvanshi  
Date: 2025.01.28 15:22:28  
+05'30'

Digitally signed by  
**Imraan Ali**  
Date: 2025.01.29 11:18:30  
+05'30'  
**Regional Officer**

## Water Quality Criteria

Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20 °C 2mg/l or less
Outdoor bathing (Organised)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total coliforms Organism MPN/100ml shall be 5000 or less pH between 6 to 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	pH between 6.0 to 8.5 Electrical Conductivity at 25 °C micro mhos/cm Max. 2250 Sodium absorption Ratio Max. 26 Boron Max. 2mg/l

Source: <http://www.cpcb.nic.in/wqstandards/>



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, झांसी

## UTTAR PRADESH POLLUTION CONTROL BOARD, JHANSI

संदर्भ सं/Ref.No. 606/OA-94/NGT/25  
सेवा में,

दिनांक/Date 16-01-25

मुख्य पर्यावरण अधिकारी (वृत्त-2),  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

**विषय :-**माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-94/2022, ओ०ए० संख्या-41/2020 पुष्पेन्द्र कुमार बनाम् नगर पंचायत कदौरा व अन्य में पारित आदेशों के अनुपालन हेतु मैसर्स नगर पंचायत कदौरा, जनपद-जालौन पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में आख्या का प्रेषण।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय लखनऊ के पत्रांक-एच64304/सी-2/एम०एस०डब्ल्यू-23/2023 दिनांक-10.08.2021 का संदर्भ ग्रहण करने का कष्ट करे। उक्त पत्र के माध्यम से मैसर्स नगर पंचायत कदौरा, जनपद-जालौन पर मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-94/2022, ओ०ए० संख्या-41/2020 पुष्पेन्द्र कुमार बनाम् नगर पंचायत कदौरा व अन्य में पारित आदेशों के अनुपालन में रू० 1,82,88,200./- (एक करोड़ बयासी लाख अठासी हजार दो सौ मात्र) धनराशि की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है एवं उक्त धनराशि की भू-राजस्व की भाँति वसूली हेतु अग्रिम कार्यवाही किये जाने की संस्तुति राज्य बोर्ड मुख्यालय लखनऊ को इस कार्यालय के पत्र दिनांक-04.01.2025 द्वारा प्रेषित की गयी है। अग्रेतर प्रकरण में आच्छादित तालाबों का निरीक्षण इस कार्यालय द्वारा दिनांक-07.01.2025 को किया गया। निरीक्षण आख्या, इस पत्र के साथ संलग्न है। निरीक्षण आख्यानुसार, संदर्भित नगर पंचायत कदौरा, जनपद-जालौन द्वारा घरेलू सीवेज के शोधन हेतु व्यवस्था स्थापित नहीं की गयी है तथा जल-मल का निस्तारण बिना शुद्धिकृत किये नगर पंचायत कदौरा द्वारा किया जा रहा है, जो प्रथम दृष्ट्या जल प्रदूषण नियंत्रण अधिनियम में नियत प्राविधानों का उल्लंघन किये जाने का सूचक है। उक्त के आलोक में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी निर्देशों के अनुरूप निकाय पर कुल-88 दिवस की उल्लंघन अवधि हेतु रू० 1,82,88,200./- धनराशि की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने सम्बन्धी गणनानुसार प्रति दिवस रू० 2,07,820./- धनराशि की दर से दिनांक-28.02.2020 से अद्यतन तिथि-07.01.2025 तक की अवधि अर्थात् कुल-1775 दिवस की उल्लंघन अवधि हेतु रू० 36,88,80,500./- धनराशि की पर्यावरणीय क्षतिपूर्ति निकाय पर अधिरोपित किया जाना विधिसंगत प्रतीत होता है।

अतः उपरोक्त परिप्रेक्ष्य में निकाय पर पूर्व में अधिरोपित पर्यावरणीय क्षतिपूर्ति के अतिरिक्त इस पत्र के साथ संलग्न आख्या निम्न हेतु तथ्यों के दृष्टिगत संदर्भित निकाय पर कुल-88 दिवस की उल्लंघन अवधि हेतु रू० 1,82,88,200./- धनराशि की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने सम्बन्धी गणनानुसार प्रति दिवस रू० 2,07,820./- धनराशि की दर से दिनांक-28.02.2020 से अद्यतन तिथि-07.01.2025 तक की अवधि अर्थात् कुल-1775 दिवस की उल्लंघन अवधि हेतु रू० 36,88,80,500./- धनराशि की पर्यावरणीय क्षतिपूर्ति निकाय पर अधिरोपित की संस्तुति की जाती है।

संलग्नक-यथोपरि।

भवदीय,

(इमरान अली)

क्षेत्रीय अधिकारी

पृ०सं० एवं दिनांक उपरोक्तनुसार।

प्रतिलिपि : जिलाधिकारी महोदय, जनपद-जालौन को सादर सूचनार्थ।

क्षेत्रीय अधिकारी

**Report of the CPCB In-house Committee on  
Methodology for Assessing Environmental  
Compensation and Action Plan to Utilize the Fund**



**CENTRAL POLLUTION CONTROL BOARD**  
"Parivesh Bhawan", East Arjun Nagar,  
Delhi-110032

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## Abstract

Environmental compensation is a policy instrument for the protection of the environment which works on the Polluter Pay Principal. Environmental compensation has already been implemented in various countries, although limited in scope. Experiences from these implementations are mixed and tend to stress the importance of certain principles in order to achieve the overall objective of protection of the environment.

The Hon'ble National Green Tribunal through its various judgments has empowered the Central Pollution Control Board to lay down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment.

An attempt has been made by the CPCB in-house Committee to develop a methodology for assessing environmental compensation to be levied on concerned industry, authority, individual etc. for the protection of environment. Expert institutions/ NGOs like The Energy and Resources Institute, Centre for Science and Environment-India, Institute of Economic Growth etc. were also consulted to finalize the report. Overall objective is to develop self-sense of responsibility towards the environment and to make defaulters realize their mistake by imposing compensation, which will be utilized for the protection/restoration of the environment.

Although, this is the first attempt in India towards development of methodology for assessing environmental compensation, however, efforts have been made to simplifying the process so that regulatory institutions can easily adopt the methodology for implementation.

## Chapter-I: Environment Compensation to be levied on Industrial Units

---

### 1.1 Background

The Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of OA No. 593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. directed Central Pollution Control Board (CPCB) that:

*"The CPCB may take penal action for failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. CPCB may also assess and recover compensation for damage to the environment and said fund may be kept in a separate account and utilized in terms of an action plan for protection of the environment. Such action plan may be prepared by the CPCB within three months" (Annexure-I).*

### 1.2 Constitution of the Committee

In this context, Chairman, CPCB constituted a Committee under the Chairmanship of Shri A. Sudhakar, I/c WQM-I with Shri A. K. Vidyarthi, I/c WQM-II, Shri P. K. Gupta, I/c IPC-VI, Shri Nazimuddin I/c IPC-II and Dr. S. K. Paliwal, Scientist 'D' as members. The Committee was asked to deliberate on this issue and come up with a draft formulation before 15.9.2018.

### 1.3 Methodology for Assessing Environmental Compensation

The Committee discussed the issue on 4.9.2018, 13.9.2018, 17.9.2018 and 09.10.2018. A meeting was also held with Senior Officers of CPCB Head Office and Regional Directorates through video conferencing on 28.09.2018 to discuss the draft report and to seek comments/feedbacks. The comments/feedbacks received and deliberations of the Committee on the same are given in **Annexure-II**.

As per the Hon'ble NGT suggestion, CPCB has invited comments of 3 expert institution, namely, Centre for Science and Environment (CSE), Institute of Economic Growth (IEG) and The Energy Research Institute (TERI). A meeting to incorporate the comments of the expert institutions and to finalize the report, was held on 27/03/2019. The CPCB in-house committee on Environmental Compensation has deliberated on the comments and finalized the report accordingly. The Committee's deliberations are attached as **Annexure-III**.

It was deliberated for developing a formula for imposing environmental compensation on industrial units for violation of directions issued by regulatory bodies and this is the first attempt made. The committee discussed that environmental compensation should be based on "Polluter Pay Principle". The Committee decided to list the instances for taking cognizance of cases fit for violation and levy environmental compensation.

**Cases considered for levying Environmental Compensation (EC):**

- a) Discharges in violation of consent conditions, mainly prescribed standards / consent limits.
- b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.
- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems.
- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment -- land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated/partially treated/ untreated effluents to ground water.

**1.3.1** In the instances as mentioned at *a, b and c* above, Pollution Index may be used as a basis to levy the Environmental Compensation. CPCB has published guidelines for categorization of industries into Red, Orange, Green and White based on concept of Pollution Index (PI). The Pollution Index is arrived after considering quantity & quality of emissions/ effluents generated, types of hazardous wastes generated and consumption of resources. Pollution Index of an industrial sector is a numerical number in the range of 0 to 100 and can be represented as follows:

$$PI = f(\text{Water Pollution Score, Air Pollution Score \& HW Generation Score})$$

*Pollution Index* is a number from 0 to 100 and increasing value of PI denotes the increasing degree of pollution *hazard from the industrial sector*.

CPCB has issued directions to all SPCBs/PCCs on 07.03.2016 to adopt the methodology and follow guidelines prepared by CPCB for categorization of industrial sectors into Red, Orange, Green and White.

The concept of Pollution Index, which was deliberated widely with all stakeholders and agreed, shall be used for calculating Environmental Compensation. This may help in implementation of such provision throughout the country, a successful initiative in vital field of industrial pollution control.

After considering various factors including the policy implementation issues, Committee has come up with following formula for levying the Environmental Compensation in instances as mentioned at *a, b and c* including non-compliance of the environmental standards / violation of directions.

The Environmental Compensation shall be based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC is Environmental Compensation in ₹  
 PI = Pollution Index of industrial sector  
 N = Number of days of violation took place  
 R = A factor in Rupees (₹) for EC  
 S = Factor for scale of operation  
 LF = Location factor

The formula incorporates the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Note:

- The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange and Green categories of industries, respectively.
- N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC.
- R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.
- S could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units.
- LF, could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:

**Table No. 1.1: Location Factor Values**

S. No.	Population* (million)	Location Factor# (LF)
1	1 to <5	1.25
2	5 to <10	1.5
3	10 and above	2.0

\*Population of the city/town as per the latest Census of India

#LF will be 1.0 in case unit is located >10km from municipal boundary

LF is presumed as 1 for city/town having population less than one million.

For notified Ecologically Sensitive areas, for beginning, LF may be assumed as 2.0. However, for critically Polluted Areas, LF may be explored in future.

- f. In any case, minimum Environmental Compensation shall be ₹ 5000/day.
- g. In order to include deterrent effect for repeated violations, EC may be increased on exponential basis, i.e. by 2 times on 1<sup>st</sup> repetition, 4 times on 2<sup>nd</sup> repetition and 8 times on further repetitions.
- h. If the operations of the industry are inevitable and violator continues its operations beyond 3 months then for deterrent compensation, EC may be increased by 2, 4 and 8 times for 2<sup>nd</sup>, 3<sup>rd</sup> and 4<sup>th</sup> quarter, respectively. Even if the operations are inevitable beyond 12 months, violator will not be allowed to operate.
- i. Besides EC, industry may be prosecuted or closure directions may be issued, whenever required.

A sample calculation for Environmental Compensation (without deterrent factor) is given at Table No. 1.2. It can be noticed that for all instances, EC for Red, Orange and Green category of industries varies from 3,750 to 60,000 ₹/day.

**Table No. 1.2: A sample calculation for Environmental Compensation**

Industrial Category	Red	Orange	Green
Pollution Index (PI)	60-100	41-59	21-40
Average PI	80	50	30
R-Factor	250		
S-Factor	0.5-1.5		
L-Factor	1.00-2.00		
Environmental Compensation (₹/day)	10,000-60,000	6,250-37,500	5,000-22,500

**1.3.2** In other instances i.e. *d, e and f*, the environmental compensation may contain two parts – one requires providing immediate relief and other long-term measures such as remediation. In all these cases, detailed investigations are required from expert institutions/organizations based on which environmental compensation will be decided. CPCB shall list the expert institutions for this purpose.

In such cases, comprehensive plan for remediation of environmental pollution may be prepared and executed under the supervision of a committee with representatives of SPCB, CPCB and expert institutions/organizations.

#### **1.4 Action Plan for Utilization of Environmental Compensation Fund**

The Committee discussed about the utilization of funds, which will be received by imposing Environmental Compensation. The following Action Plan is proposed to utilize the fund for protection of the environment.

**1.4.1. When Environmental Compensation is calculated through the Pollution Index:**

The amount received by imposing the Environmental Compensation to the industries / organization non-complying with the environmental standards / violating any CPCB's directions shall be deposited in a separate bank account. The amount accumulated will be utilized for Protection of Environment. The following schemes were identified, which may be considered for utilization of Environmental Compensation Fund:

- a. Industrial Inspections for compliance verification
- b. Installation of Continuous water quality monitoring stations / Continuous ambient air quality monitoring stations for strengthening of existing monitoring network
- c. Preparation of Comprehensive Industry Documents on Industrial Sectors / clean technology
- d. Investigations of environmental damages, preparation of DPRs
- e. Remediation of contaminated sites
- f. Infrastructure augmentation of Urban Local Bodies (ULBs) /capacity building of SPCBs/PCCs

The above proposed list may include other schemes also, depending upon the requirement.

Considering the availability of accumulated funds, CPCB will finalize the scheme, keeping in mind the priority, to utilize the funds of Environmental Compensation.

**1.4.2. When Environmental Compensation is assessed based on actual damage to the environment by Expert Organization/ Agency:**

The amount of Environmental Compensation under this case will be remediation costs, measures requiring immediate and short-term actions, compensation towards loss of ecology, etc., and will be utilized exclusively for the purpose at specific site, based on the detailed investigations by the Expert Organizations/ agencies.

**1.5 Recommendations**

The Committee made following recommendations:

- 1.5.1 To begin with, Environmental Compensation may be levied by CPCB only when CPCB has issued the directions under the Environment (Protection) Act, 1986. In case of a, b and c, Environmental Compensation may be calculated based on the formula "EC = PI x N x R x S x LF", wherein, PI may be taken as 80, 50 and 30 for red, orange and green category of industries, respectively, and R may be taken as 250. S and LF may be taken as prescribed in the preceding paragraphs.

- 1.5.2 In case of d, e and f, the Environmental Compensation may be levied based on the detailed investigations by Expert Institutions/Organizations.
- 1.5.3 The Hon'ble Supreme Court in its order dated 22.02.2017 in the matter of Paryavaran Suraksha Samiti and another v/s Union of India and others (Writ Petition (Civil) No. 375 of 2012), directed that all running industrial units which require "consent to operate" from concerned State Pollution Control Board, have a primary effluent treatment plant in place. Therefore, no industry requiring ETP, shall be allowed to operate without ETP.
- 1.5.4 EC is not a substitute for taking actions under EP Act, Water Act or Air Act. In fact, units found polluting should be closed/prosecuted as per the Acts and Rules.

\*\*\*\*\*

## Chapter-II: Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.

### 2.1 Background

The CPCB In-house Committee also discussed that the EC shall also be levied on all violations of Graded Response Action Plan (GRAP) in NCR. The implementing agencies for each activity have been identified and the EC will be levied on these agencies. These violations attract graded amounts of EC depending on the state of ambient air quality, which is given in table below:

**Table No. 2.1: Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in Delhi-NCR.**

Activity	State Of Air Quality	Environmental Compensation (₹)
<b>Industrial Emissions</b>	Severe +/-Emergency	Rs 1.0 Crore
	Severe	Rs 50 Lakh
	Very Poor	Rs 25 Lakh
	Moderate to Poor	Rs 10 Lakh
<b>Vapour Recovery System (VRS) at Outlets of Oil Companies</b>		
<b>i. Not installed</b>	Target Date	Rs 1.0 Crore
<b>ii. Non-functional</b>	Very poor to Severe +	Rs 50.0 Lakh
	Moderate to Poor	Rs 25.0 Lakh
<b>Construction sites (Offending plot more than 20,000 Sq.m.)</b>	Severe +/-Emergency	Rs 1.0 Crore
	Severe	Rs 50 Lakh
	Very Poor	Rs 25 Lakh
	Moderate to Poor	Rs 10 Lakh
<b>Solid waste/ garbage dumping in Industrial Estates</b>	Very poor to Severe +	Rs 25.0 Lakh
	Moderate to Poor	Rs 10.0 Lakh
<b>Failure to water sprinkling on unpaved roads</b>		
<b>a) Hot-spots</b>	Very poor to Severe +	Rs 25.0 Lakh
<b>b) Other than Hot-spots</b>	Very poor to Severe +	Rs 10.0 Lakh

### 2.2 Action Plan for Utilization of Environmental Compensation Fund

EC levied on all violations of Graded Response Action Plan (GRAP) in Delhi NCR will be deposited in the same fund and will be utilized in the same manner as mentioned in para 1.4.1 of Chapter-I of this report.

\*\*\*\*\*

## Chapter-III: Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules

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### 3.1 Background

The Hon'ble Supreme Court in its order dated 22.02.2017 in the matter of Paryavaran Suraksha Samiti and another v/s Union of India and others (Writ Petition (Civil) No. 375 of 2012), directed State Governments (including the concerned Union Territories) to set-up Sewage Treatment Plants (STPs), which are already under implementation, within the time lines already postulated. Further, the STPs, which are yet to set-up, to be completed within a period of three years, from today, i.e. by 22.02.2020.

The Hon'ble NGT in its order dated 06.12.2018 (**Annexure-III**) in the matter of Court of its own motion v/s State of Karnataka (Original Application No. 125/2017 and M.A. No. 1337/2018) has given following directions:

*“Since failure of preventing the pollutants being discharged in water bodies (including lakes) and failure to implement solid and other waste management rules are too frequent and widespread, the CPCB must lay down specific guidelines to deal with the same, throughout India, including the scale of compensation to be recovered from different individuals/authorities, in addition to or as alternative to prosecution. The scale may have slabs, depending on extent of pollution caused, economic viability, etc. Deterrent effect for repeated wrongs may also be provided.”*

### 3.2 Ideology of Environmental Compensation Formula

In compliance of the directions of the Hon'ble Tribunal, the Committee deliberated on the issue of environmental compensation to be recovered from individuals/authorities in case of failure of preventing the pollutants being discharged in water bodies and failure to implement solid and other waste management rules. The Committee has suggested that environmental compensation in these cases should be comprised of two components i.e.

1. Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and
2. Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage management/treatment facility.

Cost saved/benefits achieved by not having proper waste/sewage management system includes the interest on capital cost of the waste/sewage management facility and daily operation and maintenance (O&M) cost associated with the facility.

The Committee suggested that annual interest rate as 10% on loan amount, borrowed by concerned individual/authority for setting-up waste/sewage management facility, may be assumed as Capital Cost Factor for calculation of environment compensation. Further, as whole O&M cost is saved by concerned individual/authority for not managing required waste/sewage management system, 100% of the O&M cost saved may be considered as O&M cost factor.

Therefore, generalized formula for Environmental Compensation may be described as:

$$EC = \text{Capital Cost Factor} \times \text{Marginal Average Capital Cost for Establishment of Waste or Sewage Management or Treatment Facility} \times (\text{Waste or Sewage Management or Treatment Capacity Gap}) + \text{O\&M Cost Factor} \times \text{Marginal Average O\&M Cost} \times (\text{Waste or Sewage Management or Treatment Capacity Gap}) \times \text{No. of Days for which facility was not available} + \text{Environmental Externality}$$

Cost to the environment due to untreated/partially treated waste/sewage discharge by concerned individual/authority may be assumed as recommended by the committee, which is mentioned below:

**Table No. 3.1: Environmental externality for untreated/partially treated sewage discharge**

Sewage Treatment Capacity Gap (MLD)	Marginal Cost of Environmental Externality (Rs. per MLD/day)	Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)
Up to 200	75	Min. 0.05, Max. 0.10
201-500	85	Min. 0.25, Max. 0.35
501 and above	90	Min. 0.60, Max. 0.80

**Table No. 3.2: Environmental externality for improper municipal solid waste management**

Municipal Solid Waste Management Capacity Gap (TPD)	Marginal Cost of Environmental Externality (Rs. per ton per day)	Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)
Up to 200	15	Min. 0.01, Max. 0.05
201-500	30	Min. 0.10, Max. 0.15
501-1000	35	Min. 0.25, Max. 0.35
1001-2000	40	Min. 0.50, Max. 0.60
Above 2000		Max. 0.80

The Committee further decided to fix a cap for minimum and maximum cost for capital and O&M component for Environmental Compensation, which are given in below tables:

**Table No. 3.3: Minimum and Maximum EC to be levied for untreated/partially treated sewage discharge**

Class of the City/Town	Mega-City	Million-plus City	Class-I City/Town and others
Minimum and Maximum values of EC (Total Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 2000 Max. 20000	Min. 1000 Max. 10000	Min. 100 Max. 1000
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 2 Max. 20	Min. 1 Max. 10	Min. 0.5 Max. 5

Table No. 3.4: Minimum and Maximum EC to be levied for improper municipal solid waste management

Class of the City/Town	Mega-City	Million-plus City	Class-I City/Town and others
Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 1000 Max. 10000	Min. 500 Max. 5000	Min. 100 Max. 1000
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 1.0 Max. 10.0	Min. 0.5 Max. 5.0	Min. 0.1 Max. 1.0

The application of formula for calculation of EC may be further understood with the example of two typical cases.

### 3.3 Environment Compensation for Discharge of Untreated/Partially Treated Sewage by Concerned Individual/Authority:

BIS IS-1172:1993 suggests that for communities with population above 100,000, minimum of 150 to 200 lpcd of water demand is to be supplied. Further, 85% of return rate (CPHEEO Manual on Sewerage and Sewage Treatment Systems, 2013), may be considered for calculation of total sewage generation in a city. CPCB Report on "Performance evaluation of sewage treatment plants under NRC, 2013", describes that the capital cost for 1 MLD STP ranges from 0.63 Cr. to 3 Cr. and O&M cost is around Rs. 30,000 per month. After detail deliberations, the Committee suggested to assume capital cost for STPs as Rs. 1.75 Cr./MLD (marginal average cost). Further, expected cost for conveyance system is assumed as Rs. 5.55 Cr./MLD (marginal average cost) and annual O&M cost as 10% of the combined capital cost. Population of the city may be taken as per the latest Census of India. Based on these assumptions, Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

***EC = Capital Cost Factor x [Marginal Average Capital Cost for Treatment Facility x (Total Generation-Installed Capacity) + Marginal Average Capital Cost for Conveyance Facility x (Total Generation -Operational Capacity)] + O&M Cost Factor x Marginal Average O&M Cost x (Total Generation- Operational Capacity) x No. of Days for which facility was not available + Environmental Externality x No. of Days for which facility was not available***

*Alternatively;*

**EC (Lacs Rs.) = [17.5(Total Sewage Generation – Installed Treatment Capacity) + 55.5(Total Sewage Generation-Operational Capacity)] + 0.2(Sewage Generation-Operational Capacity) x N + Marginal Cost of Environmental Externality x (Total Sewage Generation-Operational Capacity) x N**

*Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority*

*Quantity of Sewage is in MLD*

Table No. 3.5: Sample calculation for EC to be levied for discharge of untreated/partial treated Sewage

City	Delhi	Agra	Gurugram	Ambala
Population (2011)	1,63,49,831	17,60,285	8,76,969	5,00,774
Class	Mega-City	Million-plus City	Class-I Town	Class-I Town
Sewage Generation (MLD) (as per the latest data available with CPCB)	4195	381	486	37
Installed Treatment Capacity (MLD) (as per the latest data available with CPCB)	2500	220	404	45.5
Operational Capacity (MLD) (as per the latest data available with CPCB)	1900	140	300	24.5
Treatment Capacity Gap (MLD)	2295	241	186	12.5
Calculated EC (capital cost component for STPs) in Lacs Rs.	29662.50	2817.50	1435.00	0.00
Calculated EC (capital cost component for Conveyance System) in Lacs. Rs.	127372.50	13375.50	10323.00	693.75
Calculated EC (Total capital cost component) in Lacs Rs.	157035.00	16193.00	11758.00	693.75
Minimum and Maximum values of EC (Total Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 2000 Max. 20000	Min. 1000 Max. 10000	Min. 100 Max. 1000	Min. 100 Max. 1000
Final EC (Total Capital Cost Component) in Lacs Rs.	20000.00	10000.00	1000.00	693.75
Calculated EC (O&M Component in Lacs Rs./day)	459.00	48.20	37.20	2.50
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 2 Max. 20	Min. 1 Max. 10	Min. 0.5 Max. 5	Min. 0.5 Max. 5
Final EC (O&M Component) in Lacs. Rs./Day	20.00	10.00	5.00	2.50
Calculated Environmental Externality (Lacs Rs .Per Day)	2.0655	0.2049	0.1395	0.0094
Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)	Min. 0.60 Max. 0.80	Min. 0.25 Max. 0.35	Min. 0.05 Max. 0.10	Min. 0.05 Max. 0.10
Final Environmental Externality (Lacs Rs. Per day)	0.80	0.25	0.10	0.05

### 3.4 Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management:

It is known that estimated MSW generation is approximately 1.5 lakh MT/Day in India (MoHUA Report-2016). As per the principles of SWM Rules, 2016 and PWM Rules 2016, as amended in 2018, the total cost of Municipal Solid Waste management in a city/town includes cost for door to door collection, cost of segregation at source, cost for transportation in segregated manner, cost for processing of MSW and disposal through facility like composting, biomethanation, recycling, co-processing in cement kilns etc.

In view of above, it is estimated that the total cost of processing and treatment of MSW for a city having population size of 1 lakh and generating approximately 50 tons/day of MSW is Rs.15.5 Crores, including capital cost (one time) and O & M cost for one year. The expenditure for subsequent years would be only Rs. 3.5 crores/annum.

CPCB sponsored a survey to ascertain the status of municipal solid waste disposal in 59 cities/towns of India. The survey was conducted by the Environment Protection Training Research Institute (EPTRI), Hyderabad. As per the survey, it is estimated that solid waste generated in small, medium and large cities and towns is about 0.1 kg (Class-III), 0.3-0.4 kg (Class-II) and 0.5 kg (Class-I) per capita per day respectively. The committee opined that 0.6 kg/day, 0.5 kg/day and 0.4 kg/day per capita waste generation may be assumed for mega-cities, million-plus UAs/towns and Class-I UA/Towns respectively for calculation of environmental compensation purposes. Based on these assumptions, Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

**EC = Capital Cost Factor x Marginal Average Cost for Waste Management x (Per day waste generation-Per day waste disposed as per the Rules) + O&M Cost Factor x Marginal Average O&M Cost x (Per day waste generation-Per day waste disposed as per the Rules) x Number of days violation took place + Environmental Externality x N**

Where;

Waste Quantity in tons per day (TPD)

N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority

Simplifying;

**EC (Lacs Rs.) = 2.4(Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation - Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N**

Table No. 3.6: Sample calculation for EC to be levied for improper management of Municipal Solid Waste

City	Delhi	Agra	Gurugram	Ambala
Population (2011)	1,63,49,831	17,60,285	8,76,969	5,00,774
Class	Mega-City	Million-plus City	Class-I Town	Class-I Town
Waste Generation (kg. per person per day)	0.6	0.5	0.4	0.4
Waste Generation (TPD)	9809.90	880.14	350.79	200.31
Waste Disposal as per Rules (TPD) ( <i>assumed as 25% of waste generation for sample calculation</i> )	2452.47	220.04	87.70	50.08
Waste Management Capacity Gap (TPD)	7357.42	660.11	263.09	150.23
Calculated EC (capital cost component) in Lacs. Rs.	17657.82	1584.26	631.42	360.56
Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 1000 Max. 10000	Min. 500 Max. 5000	Min. 100 Max. 1000	Min. 100 Max. 1000
<b>Final EC (capital cost component) in Lacs. Rs.</b>	<b>10000.00</b>	<b>1584.26</b>	<b>631.42</b>	<b>360.56</b>
Calculated EC (O&M Component) in Lacs. Rs./Day	147.15	13.20	5.26	3.00
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./Day)	Min. 1.0 Max. 10.0	Min. 0.5 Max. 5.0	Min. 0.1 Max. 1.0	Min. 0.1 Max. 1.0
<b>Final EC (O&amp;M Component) in Lacs. Rs./Day</b>	<b>10.00</b>	<b>5.00</b>	<b>1.00</b>	<b>1.00</b>
Calculated Environmental Externality (Lacs Rs. Per Day)	2.58	0.18	0.03	0.02
Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. per day)	Max. 0.80	Min. 0.25 Max. 0.35	Min. 0.01 Max. 0.05	Min. 0.01 Max. 0.05
<b>Final Environmental Externality (Lacs Rs. per day)</b>	<b>0.80</b>	<b>0.25</b>	<b>0.03</b>	<b>0.02</b>

### 3.3 Action Plan for Utilization of Environmental Compensation Fund

EC levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules will be deposited in the same fund and will be utilized in the same manner as mentioned in para 1.4.1 of Chapter-I of this report.

### 3.4 Recommendations

1. The Committee recommended that to begin with, Environmental Compensation to be recovered from individuals/authorities in case of failure of preventing the pollutants being discharged in water bodies and failure to implement solid waste management rules may be calculated with the methodology described in the report.
2. If mixing of Bio-medical Waste or Hazardous Waste is found in Municipal Solid Waste than capital cost component of EC may be increased by a multiplication factor of 1.5.

3. In order to include deterrent effect for continuous violations, component of O&M and Environmental Externality in EC formula may be increased on exponential basis by 2, 4, and 8 times after every six-months, beyond the time prescribed by authority for ensuring complete treatment of sewage/waste of the city/town.

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## Chapter-IV: Environmental Compensation in Case of Illegal Extraction of Ground Water

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### 4.1 Background

The Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of Shailesh Singh v/s Central Ground Water Board & Ors. (Original Application No. 327/2018) vide order dated 03/01/2019 (Annexure-V) directed Central Pollution Control Board (CPCB) that:

*"CPCB may constitute a mechanism to deal with individual cases of violation of norms, as existed prior to Notification of 12/12/2018, to determine the environment compensation to be recovered or other coercive measures to be taken, including prosecution, for past illegal extraction of ground water, as per law."*

### 4.2 Constitution of the Committee

In compliance to Hon'ble NGT dated 03/01/2019, CPCB constituted a committee under the Chairmanship of Shri A. Sudhakar, DH, WQM-I Division with Shri P. K. Gupta, DH, IPC-VI, Shri Vishal Gandhi, Sc. D, UPC-I Division and Smt. Suniti Parashar, Scientist B, WQM-I Division as members. The committee was asked to deliberate on this issue and come up with draft formulation of mechanism to determine the Environmental Compensation for illegal extraction of ground water.

### 4.3 Methodology for Assessing Environmental Compensation

The committee discussed the issue on 07/02/2019, 07/03/2019 and 20/3/2019. The committee deliberated on the issue of Environmental Compensation to be recovered from individuals/industries such as domestic, packaging drinking water units, mining & infrastructure projects and industrial units in case of illegal extraction of ground water. The Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015 were also discussed and based on this further formulation to levy Environmental Compensation has been evolved.

### 4.4 Ideology of Environmental Compensation w.r.to illegal extraction of ground water

Ground water is becoming an increasingly scarce resource because of its unabated and indiscriminate over-exploitation. Growth in ground water exploitation, however, has led to a steep fall in water table in several parts of the country. Use of ground water is becoming unsustainable day by day. The falling water table is a matter of special concern since it tends to reduce the accessibility of the resource to small and marginal farmers due to increase in costs of extractions.

Specific conditions applicable in Notified/Non-Notified areas for various users, as mentioned in Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015 are given below:

#### For Notified Areas:

1. Permission to abstract ground water through any energized means will not be accorded for any purpose other than drinking water.

2. Central Ground Water Authority (CGWA) so far has notified 162 areas, in the country for the purpose of regulation of ground water development.
3. Regulation of Ground Water development in Notified areas is through District Administrative Heads assisted by Advisory Committees under the provisions of Section 4 of the Environment (Protection) Act, 1986.
4. In Notified areas, ground water use in individual houses, infrastructure complexes like group housing societies, hospitals, schools etc. and drinking water requirements of workers in industries can be allowed.
5. NOC for ground water withdrawal will be considered only if Water Supplying Department is not providing adequate water in the area/premises. Proof for this is to be produced from the concerned authority by the applicant.
6. For individual houses, the maximum diameter of the tube-well should be restricted to 4 inch only and the capacity of the pump should not exceed 1HP. For infrastructure projects, maximum diameter of the ground water abstraction structures should be restricted to 150 mm (6 inches) only and capacity of the pump should not exceed 5 HP.
7. Any violation of the above conditions will attract legal action under Section 15 of the Environment (Protection) Act, 1986.

**For Non-Notified Areas:**

NOC for ground water withdrawal will be considered for industries/infrastructure/packaging as per safe, semi critical, critical and over-exploited criteria.

**4.5 Formula for Environmental Compensation for illegal extraction of ground water**

The committee decided that the formula should be based on water consumption (Pump Yield & Time duration) and rates for imposing Environmental Compensation for violation of illegal abstraction of ground water. The committee has proposed following formula for calculation of Environmental Compensation ( $EC_{GW}$ ):

$EC_{GW} = \text{Water Consumption per Day} \times \text{No. of Days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$
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Where water Consumption is in  $m^3/\text{day}$  and  $ECR_{GW}$  in  $Rs./m^3$

Yield of the pump varies based on the capacity/power of pump, water head etc. For reference purpose, yield of the pump may be assumed as given in **Annexure-VI**.

Time duration will be the period from which pump is operated illegally.

In case of illegal extraction of ground water, quantity of discharge as per the meter reading or as calculated with assumptions of yield and time may be used for calculation of  $EC_{GW}$ .

**4.6 Environmental Compensation Rate ( $ECR_{GW}$ ) for illegal use of Ground Water**

The committee decided that the Environmental Compensation Rate ( $ECR_{GW}$ ) for illegal extraction of ground water should increase with increase in water consumption as well as water scarcity in the area. Further,  $ECR_{GW}$  are kept relaxed for drinking and domestic use as compared to other uses, considering the basic need of human being.

As per CGWB, safe, semi-critical, critical and over-exploited areas are categorized from the ground water resources point of view (CGWB, 2017). List of safe, semi-critical, critical and over-exploited areas are available on the website of CGWB and can be accessed from- <http://cgwa-noc.gov.in/LandingPage/NotifiedAreas/CategorizationOfAssessmentUnits.pdf#ZOOM=150>.

Environmental Compensation Rates ( $ECR_{GW}$ ) for illegal use of ground water ( $ECR_{GW}$ ) for various purposes such as drinking/domestic use, packaging units, mining and industrial sectors as finalized by the committee are given in tables below:

#### 4.6.1 $ECR_{GW}$ for Drinking and Domestic use:

Drinking and Domestic use means uses of ground water in households, institutional activity, hospitals, commercial complexes, townships etc.

Sl. No.	Area Category	Water Consumption ( $m^3/day$ )			
		<2	2 to <5	5 to <25	25 & above
Environmental Compensation Rate ( $ECR_{GW}$ ) in Rs./ $m^3$					
1	Safe	4	6	8	10
2	Semi Critical	12	14	16	20
3	Critical	22	24	26	30
4	Over-Exploited	32	34	36	40
Minimum $EC_{GW}$ =Rs 10,000/- (for households) and Rs. 50,000 (for institutional activity, commercial complexes, townships etc.)					

#### 4.6.2 $ECR_{GW}$ for Packaged drinking water units:

Sl. No.	Area Category	Water Consumption ( $m^3/day$ )			
		<200	200 to <1000	1000 to <5000	5000 & above
Environmental Compensation Rate ( $ECR_{GW}$ ) in Rs./ $m^3$					
1	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over-exploited	48	72	96	120
Minimum $EC_{GW}$ =Rs 1,00,000/-					

#### 4.6.3 $ECR_{GW}$ for Mining, Infrastructure and Dewatering Projects

Sl. No.	Area Category	Water Consumption ( $m^3/day$ )			
		<200	200 to <1000	1000 to <5000	5000 & above
Environmental Compensation Rate ( $ECR_{GW}$ ) in Rs./ $m^3$					
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over-exploited	60	90	120	150
Minimum $EC_{GW}$ =Rs 1,00,000/-					

4.6.4 ECR<sub>GW</sub> for Industrial Units:

Sl. No.	Area Category	Water Consumption (m <sup>3</sup> /day)			
		<200	200 to <1000	1000 to <5000	5000 & above
Environmental Compensation Rate (ECR <sub>GW</sub> ) in Rs./m <sup>3</sup>					
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over-exploited	80	120	160	200
Minimum ECR <sub>GW</sub> =Rs 1,00,000/-					

For better understanding of implementation of ECR<sub>GW</sub> policy, some example calculations are given below:

**Example No. 1 (For drinking and domestic Use):**

It is observed that a household in safe zone is extracting ground water illegally from past 2 year and 3 months with the help of 1 HP pump, dia 4 inches and head as 25 meter. It is assumed that the house-owner runs the pump for 0.5 hr/day. What Environmental Compensation (EC<sub>GW</sub>) will be charged to the owner?

**Solution:** Pump Yield (Please refer Annexure-VI) = 3 m<sup>3</sup>/hr  
 Daily Consumption = 3 x 0.5 = 1.5 m<sup>3</sup>  
 ECR<sub>GW</sub> = 4 Rs./m<sup>3</sup> (Please refer para 4.6.1)  
 EC to be levied = 4 x 1.5 = 6 Rs./day  
 Total time period = 820 days

Then, ECR<sub>GW</sub> = 6 x 820

Calculated ECR<sub>GW</sub> = 4,920 Rs.

EC<sub>GW</sub> to be levied = 10,000 Rs. (minimum prescribed ECR<sub>GW</sub>, please refer para 4.6.1)

**Example 2 (For Industrial Units):**

It is observed that an industry in critical zone is extracting ground water illegally from past 1 year with the help of 5 HP pump, dia 6 inches and head as 50 meter. It is assumed that the industry runs the pump for 3 hrs/day. What Environmental Compensation (EC<sub>GW</sub>) will be charged to the owner?

**Solution:** Pump Yield (Please refer Annexure-VI) = 12 m<sup>3</sup>/hr  
 Daily Consumption = 12 x 3 = 36 m<sup>3</sup>/day  
 ECR<sub>GW</sub> = 60 Rs./m<sup>3</sup> (Please refer para 4.6.4)  
 EC to be levied = 60 x 36 = 2,160 Rs./day  
 Total time period = 365 days

Then, ECR<sub>GW</sub> = 2,160 x 365

EC<sub>GW</sub> = 7,88,400 Rs.

#### 4.7 Relaxation

Central Ground Water Authority (CGWA) reserves to right to relax or interpret these mechanisms in case of any exigency or situation of National strategic importance, as per Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015.

#### 4.8 Recommendations

The committee has given following recommendations:

- The minimum Environmental Compensation for illegal extraction of ground water for domestic purpose will be Rs. 10,000, for institutional/commercial use will be 50,000 and for other uses will be 1,00,000.
- In case of fixation of liability, it always lies with current owner of the premises where illegal extraction is taking place.
- Time duration may be assumed to be one year in case where no evidence for period of installation of bore well could be established.
- For Drinking and Domestic use, where metering is not present but storage tank facility is available, minimum water consumption per day may be assumed as similar to the storage capacity of the tank.
- For industrial ground water use, where metering is not available, water consumption may be assumed as per the consent conditions. Further, where in case industry is operating without consent, water consumption may be calculated based on the plant capacity (on the recommendation of SPCB/PCC, if required). SPCB/PCC may bring the issue of illegal extraction of ground water in industries in to the notice of CGWA for appropriate action by CGWA.
- Authorities assigned for levy EC and taking penal action are listed below:

S. No.	Actions	Authority
1.	To seal the illegal bore-well/tube-well to stop extraction of water and further closure of project	District Collector
2.	To levy EC <sub>GW</sub> as per prescribed method	District Collector, CGWA
3.	To levy EC on water pollution, as per the method prescribed in report of CPCB- "EC on industrial pollution"	CPCB/SPCB/PCC
4.	Prosecution of violator	CGWA under EP Act SPCB/PCC under Air and Water Act

- CGWA may maintain a separate account for collection and utilization of fund, collected through the prescribed methodology in this report.

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Annexure-IBEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHIOriginal Application No. 593/2017  
(W.P. (Civil) No. 375/2012)In the matter of:Paryavaran Suraksha Samiti & Anr.  
Vs.  
Union of India & Ors.CORAM : HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE DR. JUSTICE JAWAD RAHIM, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Present:	Applicant: Amicus Curiae: Respondent Nos.	<p>Mr. Rohit Prajapati, Applicant in person Mr. Jai A. Dehadrai, Adv. Mr. Nishe Rajan Shonker, Adv. for State of Kerala Mr. Tarunvir Singh Khehar, Ms. Guneet Khehar Mr. Sandeep Mishra Adv. for GNCTD Mr. Anil Shrivastava Mr Rituraj Bswas and Ms. Sujaya Bardhan, Adv. for State of Arunachal Pradesh Mr. Jogy Scaria, Ms. Beena Victor, Adv. for Kerala State Pollution Control Board Mr. Avijit Roy, Adv. for Assam Pollution Control Board Mr. Leishangthem Roshmani Kh, Ms. Maibam Babina, Adv. for State of Manipur Mr. Nikhil Nayyar, Mr. Dhananjay Bajjal, Adv. for APPCB and TSPCB Mr. Mukesh Verma, Adv. Mr. Tarunvir Singh Khehar, Adv., Mr. Sandeep Mishra and Ms. Guneet Khehar, Adv. Mr. Dinesh Jindal, LO for DPCC Ms. Aruna Mathur, Mr. Avneesh Arputham, Ms. Simraj Jeet and Ms. Anuradha Arputham, Adv. for State of Sikkim Mr. Raja Chatterjee, Mr. Piyush Sachdev, Ms. Abhinandini Yadav, Adv. and Adv. for State of WB Mr. Edward Belho, AAG, Mr. K. Luikang Michael and Ms. Hoineithiam, Adv. for State of Nagaland Ms. Enatoli Sema, Adv. for State of Nagaland and Pollution Control Board Mr. M. Paikaray and Mr. A.K. Panda, Adv. for SPCC, Odisha Mr. Dhruv Pal, Adv. for State of Gujarat Mr. V.K. Shukla, Adv. for State of MP Mr. Jayesh Gaurav, Adv. for R-47 Mr. Tayenjam Momo Singh, Adv. for Meghalaya Pollution Control Board Mr. Shlok Chandra and Mr. Ritesh Kumar Sharma, Adv. Mr. Gautam Singh and Mr. Shoeb Alam, Adv. for State of Bihar Ms. Aprajita Mukherjee, Adv. Ms. G. Indira, Adv. for UT of Andaman &amp; Nicobar Mr. Balendu Shekhar, Mr. Sriansh Prakash and Mr. Rajkumar Msurya, Adv. for Ministry of Environment, Forest and Climate Change Ms. Puja Kalra, Adv. for SDMC &amp; NDMC Mr. Anil Grover, AAG, Mr. Rahul Khurana and Mr. Mishal Vij, Adv. for State of Haryana and HSPCB</p>
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Ms. Yogmaya Agnihotri, Adv. and Ms. Prity, Adv. for CECEB  
 Ms. Sakshi Popli, Adv. for Ministry of Environment, Forest and Climate Change  
 Mr. Shuvodeep Roy, Adv. and Mr. Rituraj Biswas, Adv. for State of Tripura & Tripura Pollution Control Board  
 Mr. Shashank Bajpai and Mr. Shakun S. Shukla, Advs. for State of Odisha  
 Ms. Asha Nayar Basu and Ms. Aradhita Ghosh Mandal, Advs.  
 Ms. Priyanka Sinha, Adv. for State of Jharkhand  
 Mr. Rajul Shrivastav, Adv. for MPPCB  
 Mr. Pradeep Misra and Mr. Daleep Dhyani Advs. for UPPCB  
 Mr. R. Rakesh Sharma and Mr. V. Mowli, Advs. for State of TN & TNPCE  
 Mr. Shubham Bhalla, Adv.  
 Mr. Shiv Mangal Sharma, AAG, Mr. Saurabh Rajpal, Mr. Adhiraj Singh, Ms. Shikha Sandhu and Mr. Vikrmjeet Singh, Advs. for State of Rajasthan and Pollution Control Board  
 Mr. G. M. Kawoosa, Adv. for State of J & K  
 Mr. Divya Prakash Pande, Adv. For HPSPCB  
 Mr. Manish Kumar, Adv.

Date and Remarks	Orders of the Tribunal
<p>Item No. 12            August 03, 2018            A</p>	<p>1. This matter was taken by this Tribunal in furtherance to the orders of the Hon'ble Supreme Court dated 22.02.2017 <i>Paryavaran Suraksha Samiti Vs. Union of India</i> (2017) 5 SCC 326, establishment and functioning of ETPs/CETP/STPs.</p> <p>2. Vide order dated 25.05.2017, Notice was issued to Central Pollution Control Board and all the States Pollution Control Boards/Committees and the Ministry of Environment, Forest and Climate Change. They were directed to file status-cum-compliance report in terms of the orders of the Hon'ble Supreme Court. Accordingly, various status reports have been filed. An affidavit has been filed by the Ministry of Environment, Forest and Climate Change dated 04<sup>th</sup> July, 2017 stating as follows:</p> <p style="padding-left: 40px;">"4. That the answering Respondent is engaged in policy formulation, prescribing standards and its implementation through the Central Pollution Control Board (CPCB), State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) for UTs. This Ministry has written to all SPCBs and PCCs as well as to CPCB to ensure compliance of the judgment of the Hon'ble Supreme Court and to submit detailed compliance report.</p>

	<p><b>Item No.</b> <b>12</b></p> <p><b>August 03,</b> <b>2018</b> <b>A</b></p>	<p>5. That the CPCB has also followed up with all SPCBs and PCCs through letters and review meetings to ensure compliance of the aforementioned judgment and that the matter was also discussed in the 62<sup>nd</sup> Conference of the Chairmen and Member Secretaries of SPCBs and PCCs held on 27.06.2017. That 26 SPCBs/PCCs have submitted the compliance report, which has been summarized at <b>Annexure-I</b>.</p> <p>6. That the CPCB has also carried out inspections of 17 categories of industries to verify compliance with its directions issued on online effluent/emission monitoring system and to cross-verify online results with manual sampling. During February-June, 2017, 64 industries were inspected and directions under section 5 of the Environment (Protection) Act, 1986 have been issued to 24 non-complying industries; 18 industries were complying; 8 were found closed and inspection reports of 14 industries are under process.</p> <p>7. That the CPCB and NMCG through 11 technical institutions, inspected 751 industries located in the River Ganga main stem during March-April, 2017 to verify the status of installation and connectivity of industries discharging effluents as well as their compliance with the standards. Closure directions have been issued to 154 industries; show cause notices issue to 36 industries; 149 industries were found complying and direction issued to 91 self-closed Grossly Polluting Industries (GPI) to remain closed; 93 GPI units were found closed as per directions; 38 GPI units found operational in violation of closure directions and inspection reports of 190 industries are under process".</p> <p>3. We have heard learned Amicus Curiae Sh. Jai A. Dehadrai and the learned counsel for Ministry of Environment, Forest and Climate Change, Central Pollution Control Board, various State Pollution Control Boards and the Pollution Control Committees.</p> <p>4. Learned Amicus Curiae has drawn our attention to orders dated 04.07.2017, 18.09.2017 and 11.10.2017 of the Tribunal directing the State Pollution Control Boards to file a statement as to how many Industrial Units discharging trade effluents or causing emissions exist in the State, how many are having their own STPs, ETPs and/or connected to Common Effluent Treatment Plant</p>
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<p>Item No. 12 August 03, 2018 A</p>	<p>(CETP), whether any such CETP or ETP or STP is properly functioning and treating the effluents as per prescribed limits or not.</p> <p>5. Learned Amicus Curiae submitted that contamination of water due to industrial effluents can lead to various diseases and adverse consequences on the aquatic organism due to decreased level of oxygen. The use of technology can help reduction of adverse consequences. However, the best solution is to prevent pollution by soil conservation and proper disposal of toxics and chemicals which may include chemical recycling.</p> <p>6. Having monitored the matter for the last more than one year on several dates, we are of the view that the matter requires continuous monitoring by statutory authorities as per directions which we proceed to issue today.</p> <p>(i) We direct the Central Pollution Control Board (CPCB) to forthwith prepare an action plan after looking into all the status reports. The action plans must have mechanism to ensure compliance or all the directions in the order of the Hon'ble Supreme Court. To enable this to be done, a Nodal officer must be identified to deal with the issue of CETPs/ETPs/STPs.</p> <p>(ii) A representative of the Ministry of Environment, Forest and Climate Change may be associated with the Nodal Officer of the CETP for monitoring. The Monitoring by the said two officers- the representative of the MoEF and the Nodal Officer of the CPCB must be held atleast once in a month and on the basis of such meeting and the feedback taken further follow up action must be taken and</p>
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	<p><b>Item No. 12</b></p> <p><b>August 03, 2018</b></p> <p><b>A</b></p>	<p>appropriate directions issued. This process may be a continuous process.</p> <p>(iii) It must be ensured that STPs, CETPs and ETPs are functional and meet the requisite standards.</p> <p>(iv) There is already a direction in the above judgment under which 50% of the funds for the purpose are to be provided by the Central Government, 25% by the States and remaining 25% to be arranged by way of loans which is to be re-paid by the user industries. Local bodies and the States have duties as clearly stipulated in the judgment. There has to be online monitoring system by each State to display emission levels in public domain in terms of paragraph 17 of the order of the Hon'ble Supreme Court.</p> <p>(v) A report of the steps taken may be placed on the website of the Central Pollution Control Board atleast once in three months. Deficiencies if any may also be so displayed.</p> <p>(vi) The Central Pollution Control Board may take penal action for failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. Central Pollution Control Board may also assess and recover compensation for damage to the environment and the said fund be kept in a separate account and utilized in terms of an action plan for protection of the environment. Such action plan may be prepared by the Central Pollution Control Board within three months from today.</p> <p>(vii) A compliance report in terms of the above order may be furnished to this Tribunal within four months from today by e-mail at <a href="mailto:filing.ngt@gmail.com">filing.ngt@gmail.com</a>.</p>
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	<p><b>Item No.</b> <b>12</b></p> <p><b>August 03,</b> <b>2018</b> <b>A</b></p>	<p>(7) Proceedings are disposed of.</p> <p>However, the report received from the Central Pollution Control Board may be placed for consideration before this Tribunal on 04.09.2018.</p> <p>We place on record our appreciation for the services rendered by the learned Amicus Curiae.</p> <p>....., CP (Adarsh Kumar Goel)</p> <p>....., JM (Dr. Jawad Rahim)</p> <p>....., JM (S.P. Wangdi)</p> <p>....., EM (Dr. Nagin Nanda)</p> <p>03.08.2018</p>
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## Annexure-II

## Comments Received from Various RDs on Draft Report for Environmental Compensation

S. No.	Item	RD Kolkata	RD Vadodara	RD Bengaluru	RD Lucknow	Committee Deliberations
1	Case- a, b & c	By-passing of effluent/emission should be given special consideration. EC levied on ROG categories of industries should be on the basis of inspection by CPCB, complaint verification and routine inspection.	Instead of "Compensation", "Penalty" word should be used. In case common facilities like CETPs, factor may be introduced based on member industries. Clarify the applicability of penalty in addition to closure directions for pro-longed and gross non-compliance.			The Committee discussed that the points highlighted by RD Kolkata are already the part of cases fit for violation and levy environmental compensation. However, as mentioned by RD Vadodara, word "Penalty" may be used for case a, b and c. For CETPs, a factor may be considered in future based on the capacity of the plant.
2	Case- d, e & f	Higher rates for irreparable damages crop, soil, health etc. Leakages/spillage should have different compensation value.	It should be mentioned that instances d, e & f shall be dealt for environmental compensation in line with the polluter pays principle, besides of environmental penalty for cases a, b and c.	Similar to 'Guidelines on Liabilities for Environmental Damages due to Handling & Disposal of Hazardous Waste and Penalty'. Guidelines may be prepared.		Suggestions made by RD Kolkata and Vadodara has already been taken care. Concept of environmental compensation is based on the philosophy of "polluters pay" and for grievance injury to environment, compensation will be charged as per the assessment of remediation cost, on case to case basis.
3	Pollution Index (PI)			Instead of average PI, Actual PI may be used.		Committee suggested that to make the implementation of EC simple and easy, use of average PI may be considered for calculation of EC.
4	R-factor	Should be based on pollution load. For ex. Amount of BOD/NOx etc. discharged.		May be classified based on the contribution of pollution load based on quantity of effluent, concentration, emissions	May be as per the category of industry, for ex. Red-500, Orange-300, Green-100.	As PI is based on the pollution load, suggestion of RDs are already taken care in the formula.
5	L-factor			May be redefined based on the features, activities involved and habitation.		L-factor may be covered in future as already indicated in the report.

S. No.	6	Item	RD Kolkata	RD Vadodara	RD Bengaluru	RD Lucknow	Committee Deliberations
		Defining period of violations for which EC will be levied		Duration of violations needs more clarity.	For industry having OCEMS, no. of days may be counted based on the recorded data. Industry without OCEMS- based on break down of ETP/APCD, disturbance of power supply or any failure of auxiliary machineries w.r.t. control system.	May be clearly defined as the period between the day of violation observed and the day of compliance verified by CPCB/SPCB/PCC.	The committee agreed that period of violation for which EC may be levied will be the period between the day of violation observed and the day of compliance verified by CPCB/SPCB/PCC.
		Repeated Violations		Some number of days may be specified after which the penalty amount may get a factor of 1.5 or 2.		Multiplying factor for repeated violations may be included. For ex. 1 <sup>st</sup> Repetition- 25% 2 <sup>nd</sup> Repetition- 50% 3 <sup>rd</sup> Repetition- 100%	For habitual offenders, higher amount of penalty/compensation may be charged in future.
		Utilization of fund	An environmental damage assessment cell may be created. Expertise in the field may be achieved by involving scientist/engineers and providing them training in country/abroad.	Amount should not be utilized for a) Industrial inspections for compliance verification, b) Installation of Continuous water quality monitoring stations / Continuous ambient air quality monitoring stations for strengthening of existing monitoring network, c) Preparation of Comprehensive Industry Documents on Industrial Sectors / clean technology f) Funding to financially weaker municipalities for installation of STPs  The amount should be utilized solely for damage assessment, remediation of affected sites, orphan contaminated sites and creating awareness. The purpose should not get inclined towards revenue generation.			RD Vadodara suggested that amount should be utilized only for remediation purpose. However, committee discussed that the proposal for utilization of fund is prepared considering the other aspects (i.e. direct and indirect) for protection of environment, which include research, monitoring etc.  Suggestion of RD Kolkata may be considered in future.

9	Others	Higher EC for non-installation of pollution control measures. Expected sources should have different scoring methodology based on their weightage.	Thus, the functional fabric of CPCB shall remain intact.			The committee discussed that CPCB is already taking appropriate action including closure direction against the industries found operating without pollution control measures.
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## Annexure-III

**Comments Received from Various Expert Institutions on the Report on Environmental Compensation**

As per the Hon'ble NGT suggestion, CPCB has invited comments of 3 expert institution, namely, Centre for Science and Environment (CSE), Institute of Economic Growth (IEG) and The Energy Research Institute (TERI). The CPCB in-house committee on Environmental Compensation has deliberated on the comments and finalized the report accordingly. The Committee's deliberations are summarized in table below:

S. No.	Item	Comments from TERI	Comments of CSE	Comments of IEG	Committee's Deliberations
1	Cases d, e and f	Distinction between categories "a, b, c" and "d, e, f" is not clear. Case specific investigations should be minimized. Proposed cases deals separately with intentional and accidental cases but sometimes they are not easy to establish.		Why cases 'e' and 'f' are left for later remediation and study?	There may be a varied damage to the environment as considered in cases 'e' and 'f'. Such damage assessment requires detailed case specific study and remediation measures. Therefore, whenever such case comes into the notice, Environmental Compensation may be levied based on the detailed investigation made by Expert Institutions/Organizations.
2	R-factor		R-factor should be Rs. 1,000/day.	Why R-factor is kept as 250, although the value ranges between 100 to 500?	In the Environmental Compensation policy, average value of the R-factor as 250 is recommended, keeping in view both its practicability as well as to make it significantly deterrent, which may be further revised in future.
3	L-factor		L-factor should be based on the population density of surroundings, instead of population of the nearby city/town.  For critically polluted areas/ ecologically fragile areas LF should be considered as 2.	For nearby city, having population less than 1 million, the LF is 1. This implies that we care only for populated regions only.  Industries located in critically polluted and ecologically fragile area should be closed down.	Population density for surrounding of industrial units will be complex because it will vary depending on area used in calculation of population density as industrial units are generally away from population.  More weightage is given to the higher population exposure to the risk. In case the industry is located in the city of population less than one million than the LF Factor will be 1.  Depending on the local environmental conditions, the restrictions on expansion and modernization of industries in critically polluted areas are imposed as per the prevailing policy of the Government of India. Similarly, industries in ecologically fragile areas are permitted after careful examination, as per prevailing policy of MoEFCC/SPCB.  The Committee agreed that for notified ecologically fragile areas, LF may be considered as 2. However, LF for critically polluted areas may be explored in future.

S. No.	Item	Comments of CSE	Comments of IEG	Committee's Deliberations
4	S-factor	Classification of industries should be based on profit/turnover basis.	S-factor should be based on the turn-over of the industrial unit.	Presently industrial units are classified into small, medium and large category (MSME Act, 2006) based on the data of assets/infrastructure available with them. The data for profit/turnover of industrial units are not available with SPCBs/PCCs and S-factor based on profit/turnover will complicate the procedure for calculation of EC. This may be considered in future when SPCBs/PCCs will have such type of data.
5	Level of non-compliance	Pollution index does not measure the level of pollution. Further, averaging PI eliminates the variation in the nature/ impact of pollution that PI tries to capture. Further, the Red Category itself is too wide and some sort of sub-classification should be undertaken	For different level of non-compliance such as gross, moderate and low, a factor for 'intensity of violation', IV-factor should be incorporated in the formula.	Pollution Index (PI) itself covers the potential of environmental pollution as its calculation considers variation in pollution load.  The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. As PI is not available for all the industrial sectors, calculating PI for rest of the sectors will delay the processing. Therefore, for calculating the Environmental Compensation average PI as 80, 50 and 30 may be used for Red, Orange and Green category of industries, respectively.
		The rate of the penalty should increase with the period of violation. The penalty should increase exponentially in case of repeated violations. The objective should be that units should choose to shut down operations when violations cannot be brought under control in the specified time.		To keep the formula simple for better implementation, the IV factor may not be considered as there are different environmental parameters such as environmental standards and for each standard calculation of level of violation and its weightage will be a tedious task, which may bring difficulty in implementation of EC concept.  The Committee has agreed that in order to include deterrent effect for repeated violations, EC may be increased on exponential basis, i.e. by 2, 4 and 8 times on each similar violation. Further, if the violator continues its operations beyond 3 months then EC may be increased by 2, 4 and 8 times for 2 <sup>nd</sup> , 3 <sup>rd</sup> and 4 <sup>th</sup> quarter, respectively.
6	Utilization of fund	Funds may be utilized for building monitoring and enforcement capacity of SPCBs and strengthening the pollution compliance especially in the MSME sector.	Incentives to regulators where no violations are observed and incentives to public for reporting violations may be provided.	Besides EC, industry may be prosecuted or closure directions may be issued, whenever required.  EC is not a substitute for taking actions under EP Act, Water Act or Air Act. In fact, units found polluting should be closed/prosecuted as per the Acts. Scheme of infrastructure augmentation of Urban Local Bodies (ULBs) /capacity building of SPCBs/PCCs is already covered in the report  Further, schemes such as incentives to regulators where no violations are observed and incentives to public for reporting violations may be considered separately.

S. No.	Item	Comments of CSE	Comments of IEG	Committee's Deliberations
7	GRAP		Size of the construction sites more than 20,000 sqm. area are considered for EC. Although, small sites cumulatively impact significantly. Illegal dumping of municipal solid waste regardless of the place should be penalized.	As per the EIA Notification, 2006, building construction projects more than 20,000 sqm. area are required to have environmental clearance, therefore, the same cut-off is maintained here. Issue of illegal dumping of municipal solid waste is being covered in separate report of EC.
8	Others: (a)	Severity of violations should be measured in terms of hours of violation because for some pollutants even a few hours of violation can have serious environmental and health consequences. This would require continuous monitoring of stacks, which is not the case presently for most units. Therefore, continuous monitoring should be implemented urgently, to begin with for all red and orange categories.		Currently, online continuous effluent/emission monitoring system (OCEMS) is installed in only in 17 categories of highly polluting industries and some other industrial sectors. Further, in current practice the compliance of industries is only verified by physical monitoring and compensation may be imposed based on the manual testing. The idea of measurement of violation on hourly basis may be considered in future, when OCEMS is widely installed and included in policy.
	(b)	CETP should be categorized under Red Category of industries. Some sub-classification should be undertaken under red categories of industries.		CETPs are already categorized under Red Category of Industries
	(c)	Based on the spirit behind the proposed charge, it should therefore be called an "environmental penalty" rather than "environmental compensation".		The power of imposing "Penalty" lies in the jurisdiction of the Hon'ble Courts and NGT only. The CPCB is empowered to levy environmental compensation by the Hon'ble NGT in its order dated 03.08.2018 (OA No.593/2017). Therefore, term "Environmental Penalty" is avoidable.

Annexure-IV

Item Nos. 01 &amp; 02

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHIOriginal Application No. 125/2017  
(M.A. No. 1337/2018)

With

Original Application No. 217/2017  
(M.A. Nos. 761/2017, 1073/2017,  
1098/2017 & 1471/2017)

Court on its own Motion		Applicant(s)
State of Karnataka	Versus	Respondent(s)
With		
D. Kupendra Reddy		Applicant(s)
State of Karnataka	Versus	Respondent(s)

Date of hearing: 06.12.2018

**CORAM:** HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Original Application No. 125/2017  
(M.A. No. 1337/2018)

For Applicant(s): Mr. Sajan Poovayya, Sr. Advocate and Mr. Saransh Jain,  
Advocate for impleaded applicant - Namma Bengaluru  
Foundation  
Mr. Vikram Hegde, Advocate for impleaded applicant

For Respondents (s): Mr. Devraj Ashok, Advocate  
Mr. Rajkumar, Advocate and Ms. Sonia, LA  
Ms. Nidhi Mehrotra, Advocate

Original Application No. 217/2017  
(M.A. Nos. 761/2017, 1073/2017,  
1098/2017 & 1471/2017)

For Applicant(s): Ms. Guneet Khehar, Mr. Tarunvir Singh Khehar, Mr.  
P. Ramaprakash and Mr. Sandeep Mishra, Advocates  
For Respondents (s): Dr. Abhishek Atrey, Advocate  
Mr. Rajkumar, Advocate and Ms. Sonia, LA

**ORDER**

1. The issue for consideration in the two matters, one initiated by the Tribunal on its own motion and the other filed by an individual relates to contamination of water bodies at Bengaluru - Bellandur lake, Agara lake and Varthur lake *inter-alia*, on account of discharge of untreated sewage and other effluents from

their performance should be recorded and considered favourably or otherwise for their career progression.

- xv. Similar exercise as (xiv) may be undertaken to identify officers responsible for failure in the past. Such exercise may be completed within three months from today.
- xvi. Since failure of preventing the pollutants being discharged in water bodies (including lakes) and failure to implement solid and other waste management rules are too frequent and widespread, the CPCB must lay down specific guidelines to deal with the same, throughout India, including the scale of compensation to be recovered from different individuals/authorities, in addition to or as alternative to prosecution. The scale may have slabs, depending on extent of pollution caused, economic viability, etc. Deterrent effect for repeated wrongs may also be provided.
- xvii. MoEF&CC may specify limit for phosphorus in soaps and detergents to prevent damage to the environment and public health.
27. The above amount in the present case has been determined having regard to the estimated cost of setting up of STPs, based on the data available, which has been assessed with the assistance of the learned Counsel for the parties.
28. We have nominated Justice Santosh Hegde on information being provided during the hearing that he is agreeable to undertake the above job.
29. Justice Hegde will be entitled to a token honorarium of Rs. 2.5 Lakh per month from the date he assumes the charge. Justice Hegde will be entitled to assistance of persons of his choice for which remuneration will be paid by the SPCB, Karnataka as may be determined by Justice Hegde.

Annexure-V

Item Nos. 1 to 11

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHIOriginal Application No. 176/2015  
(M.A. No. 1332/2015)

&amp;

Original Application No. 59/2012  
(M.A. No. 34/2016 & M.A. No. 190/2016)

&amp;

Original Application No. 108/2013  
(M.A. No. 489/2015)

&amp;

Original Application No. 179/2013  
(M.A. No. 866/2014 & M.A. NO. 644/2015)

&amp;

Appeal No. 67/2015  
(M.A. No. 652/2015)

And

Original Application No. 484/2015  
(M.A. No. 155/2017, M.A. No. 567/2017  
& M.A. No. 927/2017)

And

Original Application No. 327/2018  
(M. A. No. 1282/2018)

And

Original Application No. 115/2017  
(M.A. No. 442/2017)

And

Original Application No. 411 of 2018

And

Original Application No. 613/2017

And

Original Application No. 614/2017

Shailesh Singh

Versus

Respondent(s)

Hotel Holiday Regency, Moradabad &amp; Ors.

Applicant(s)

With

Legal Aid, National Green Tribunal Bar Association

Applicant(s)

Versus

NCT of Delhi &amp; Ors.

Respondent(s)

With

Raj Hans Bansal

Applicant(s)

Versus

Ministry of Water Resources &amp; Ors.

Respondent(s)

With

Apex Chambers of Commerce and  
Industries of N.C.T. of Delhi & Ors.

Applicant(s)

Versus

Govt. of NCT Delhi &amp; Ors.

Respondent(s)

With

Vikrant Tongad

Applicant(s)

	Versus	
Union of India & Ors.		Respondent(s)
With Shailesh Singh		Applicant(s)
	Versus	
Hotel The Oberoi Amarvilas & Ors.		Respondent(s)
With Shailesh Singh		Applicant(s)
	Versus	
Panchsheel Buildtech Pvt. Ltd. & Ors.		Respondent(s)
With Shailesh Singh		Applicant(s)
	Versus	
Central Ground Water Board & Ors.		Respondent(s)
With M/s A-One Mineral Water Industry		Applicant(s)
	Versus	
Central Ground Water Authority & Ors.		Respondent(s)
With Mohd. Javed Asghar		Applicant(s)
	Versus	
M/s Upper Ganges Sugar and Industries Ltd. (Distillery Unit) & Ors.		Respondent(s)
With Mohd. Javed Asghar		Applicant(s)
	Versus	
State of U.P. & Ors.		Respondent(s)

Hearing concluded on: 18.12.2018  
Order uploaded on: 03.01.2019

**CORAM:** HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

**For Applicant(s):** Mr. Raj Pajwani, Senior Advocate and Mr. Rahul Choudhary, Advocate (In O.A. Nos. 59/2012 & 108/2013)  
Ms. Preeti Singh, Mr. S. Porwal, Mr. Shivam Jaiswal, Advocates (In O.A. Nos. 176/2015, 484/2015, 327/2018 & 115/2017)  
Mr. Amrendra Kumar Dubey, Advocate (O.A. No. 411/2018)

**For Respondent (s):** Ms. Sakshi Popli, Advocate for DJB (O.A. No. 59/2012)  
Mr. Sumeet Pushkarna, Mr. Devanshu, Advocates with Mr. Sudhir Chauhan, E.E., Delhi Jal Board (O.A. No. 108/2013)  
Mr. Ajay Jain, Advocate for GNCTD  
Mr. Ardhendumauli Kumar Prasad, Mr. Shashank Saxena, Ms. Diksha Gera, Mr. Amritesh Raj, Advocates for CGWA  
Mr. Pradeep Mishra, Mr. Daleep Dhyani, Advocates for UPPCB  
Ms. Sakshi Popli, Advocate for NDMC  
Mr. Amit Tiwari, Mr. Rohit Pratap Singh, Advocates for State of UP

appropriate mechanism can be introduced consistent with the needs of environment.

29. The MoEF&CC is directed to constitute an Expert Committee by including representatives from IIT Delhi, IIT Roorkee, IIM Ahmedabad, CPCB, NITI Ayog and any other concerned agency or department to examine the issue of appropriate policy for conservation of ground water with a robust institutional mechanism for surveillance and monitoring with a view to enhance access to ground water for drinking purposes in OCS areas by way of appropriate replenishment practices which can be properly accounted and measured for as well as to sustain the floodplains of rivers in terms of e-flows and other water bodies. The MoEF & CC and MoWR may finalize the issue of subject remain *inter-se* with regard to ground water reserve and its quality.

30. The Committee may be constituted in two weeks and report of the Committee may be furnished to the MoEF &CC and this Tribunal in two months by e-mail at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com).

31. The Committee may also indicate the projection of its impact study in light of projected data for the next 50 years (in phased manner with action plan for each decade). Thereafter, fresh guidelines be issued by the concerned Ministry and the report furnished to the Tribunal on or before 30.04.2019.

32. The CPCB may constitute a mechanism to deal with individual cases of violations of norms, as existed prior to Notification of 12.12.2018, to determine the environment compensation to be recovered or other coercive measures to be taken, including prosecution, for past illegal extraction of ground water, as per

law. All the matters relating to illegal extraction of ground water by individuals are disposed of with these directions.

33. The Expert Committee report, the new policy and challenge to orders of authorities, if any, will be considered on the next date.

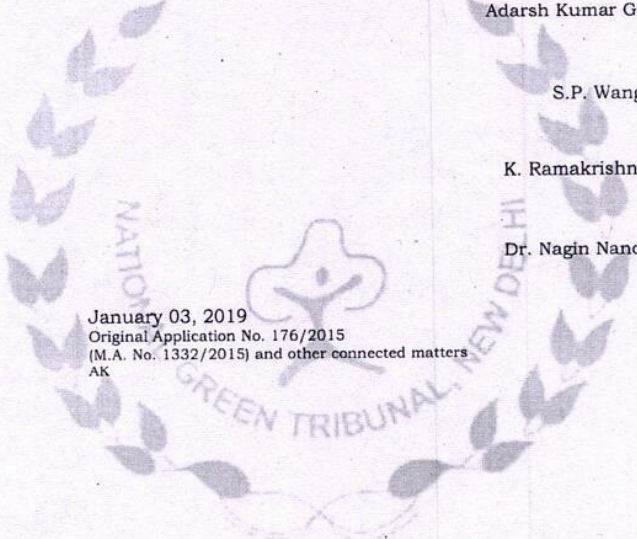
The matter be put up for above consideration in the first week of May, 2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM



January 03, 2019  
Original Application No. 176/2015  
(M.A. No. 1332/2015) and other connected matters  
AK

**CRITERIA TO CALCULATE WATER CONSUMPTION****Table 1: Discharge of 4" Dia and 1 HP Pump**

Sl. No.	Depth (Meter)	Discharge	
		LPM	m <sup>3</sup> /hr
1	25	50	3
2	43	40	2.4
3	59	30	1.8
4	69	20	1.2
5	77	10	0.6

**Table 2: Discharge of 4" Dia and 2 HP Pump**

Sl. No.	Depth (Meter)	Discharge	
		LPM	m <sup>3</sup> /hr
1	60	50	3
2	98	40	2.4
3	124	30	1.8
4	141	20	1.2
5	165	10	0.6

**Table 3: Discharge of 6" Dia and 3 HP Pump**

Sl. No.	Depth (Meter)	Discharge	
		LPM	m <sup>3</sup> /hr
1	17	200	12
2	29	175	10.5
3	41	150	9
4	50	130	7.8
5	62	100	6

**Table 4: Discharge of 6" Dia and 5 HP Pump**

Sl. No.	Depth (Meter)	Discharge	
		LPM	m <sup>3</sup> /hr
1	26	225	13.5
2	50	200	12
3	70	175	10.5
4	86	150	9
5	92	140	8.4

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## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

### UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०  
Ref. No. 112.3800

सेवा में,

मैसर्स नगर पंचायत कदौरा,  
जनपद-जालौन।

विषय: मैसर्स नगर पंचायत, कदौरा, जनपद-जालौन के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

दिनांक

Date 5-2-25

पंजीकृत

महोदय,

कृपया अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन E.A. No.-11/2024 In O.A. No.-94/2022 में पारित आदेश दिनांक 20.12.2024 के अनुपालन हेतु नगर पंचायत परिषद-कदौरा में स्थित तालाबों का उद्यतन निरीक्षण एवं नमूना एकत्रण का कार्य किये जाने हेतु तिथि 07.01.2025 निर्धारित कर पर्याप्त सूचनाओं के साथ निरीक्षण में प्रतिभाग करने हेतु अधिशाषी अधिकारी, नगर पंचायत कदौरा, उरई, जनपद-जालौन को क्षेत्रीय कार्यालय के पत्र दिनांक 03.01.2025 द्वारा सूचित किया गया था। तत्पश्चात् बोर्ड के कार्मिकों द्वारा प्रकरण में आच्छादित तालाबों का निरीक्षण दिनांक 07.01.2025 को किया गया। निरीक्षण के समय श्री भरत प्रजापति, नगर पंचायत, कदौरा प्रतिनिधि के रूप में उपस्थित मिले। कार्यालय अभिलेखानुसार, राज्य बोर्ड मुख्यालय के पत्रांक एच64304/सी-2/एम0एस0डब्ल्यू0-23/2023 दिनांक 10.08.2021 के माध्यम से मैसर्स नगर पंचायत, कदौरा, जनपद-जालौन पर मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-94/2022 ओ0ए0, संख्या-41/2020 पुष्पेन्द्र कुमार बनाम नगर पंचायत कदौरा व अन्य में पारित आदेशों के अनुपालन में दिनांक-27.02.2020 तक की अवधि हेतु रू० 1,82,88,200/- (एक करोड़ बयासी लाख अट्ठासी हजार दो सौ मात्र) धनराशि की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है।

निरीक्षण के समय पाया गया कि नगर पंचायत, कदौरा के घरेलू प्रयोजन के फलस्वरूप उत्पन्न अशोधित उत्प्रवाह बहरी, चिलपुरा एवं बम्हौरी (गाटा सं०-60) स्थित तालाब में निस्तारित किया जा रहा था। बहरी स्थित तालाब में निस्तारित हो रहे सीवेज उत्प्रवाह का नमूना एकत्र कर क्षेत्रीय कार्यालय की प्रयोगशाला में विश्लेषण हेतु जमा किया गया। बिना शुद्धिकृत निस्तारित हुये उपरोक्त वर्णित तालाबों में से आंशिक रूप संदर्भित नगर पंचायत कदौरा, जनपद-जालौन के घरेलू सीवेज के शोधन हेतु व्यवस्था स्थापित नहीं है, तथा जल-मल का निस्तारण बिना शुद्धिकृत किये नगर पंचायत कदौरा द्वारा किया जा रहा है, जो प्रथम दृष्टया जल प्रदूषण नियंत्रण अधिनियम में नियत प्राविधानों का उल्लंघन किये जाने का सूचक है। क्षेत्रीय अधिकारी, झांसी द्वारा प्रेषित पर्यावरणीय क्षतिपूर्ति आंकलन आख्या के अनुसार निकाय पर उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी निर्देशों के अनुरूप पर्यावरणीय क्षतिपूर्ति की गणना निम्नानुसार है:-

1. नगर पंचायत कदौरा, जनपद-जालौन की वर्ष 2011 में जनसंख्या=14903, डिकेडल आवादी वृद्धि दर 22.9 प्रतिशत के आधार पर वर्ष 2020 हेतु नगर पंचायत कदौरा की कुल जनसंख्या=18315 लगभग कुल अनुमानित जनित घरेलू जल-मल की मात्रा=1.97 एम0एल0डी0।
2. नगर पंचायत कदौरा, जनपद-जालौन में जनित घरेलू जल-मल के शोधन हेतु स्थापित व्यवस्था क्षमता=शून्य है
3. घरेलू जल-मल की मात्रा एवं संचालित शोधन की मात्रा में गैप 1.97 एम0एल0डी0।
4. मा० एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 593/2017 पर्यावरण सुरक्षा समिति एवं अन्य प्रति यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 03.08.2018 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी "Methodology for Assessing Environmental Compensation" के अनुसार मैसर्स नगर पंचायत कदौरा, जनपद-जालौन पर दिनांक 28.02.2020 से अद्यतन तिथि 07.01.2025 तक की अवधि अर्थात् कुल 1775 दिवस की उल्लंघन अवधि हेतु पर्यावरणीय क्षतिपूर्ति की गणना निम्न Methodology के अनुसार किया जाना विधिसंगत प्रतीत होता है:-

EC (Lacs Rs.) = [17.5 (Total Sewage Generation-Installed Treatment Capacity)+55.5 (Total Sewage Generation-Operational Capacity)]+0.2 (Sewage Generation-Operational Capacity x N+Marginal Coast of Environmental Externality x (Total Sewage Generation-Operational Capacity)xN

Where,

N=No. of days from the date of directions of CPCB/SPCB/PCC.

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टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,

लखनऊ - 226 010

दूरभाष : 0522-2720828, 2720831

फैक्स : 0522-2720764, 2720676

ई-मेल : info@uppcb.in

वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,

Lucknow - 226 010

Phone : 0522-2720828, 2720831

Fax : 0522-2720764, 2720676

E-mail : info@uppcb.in

Website : www.uppcb.com

-2-

क्षेत्रीय अधिकारी, झांसी के पत्र दि० 16.01.2025 द्वारा संदर्भित निकाय मैसर्स नगर पंचायत कदौरा, जनपद-जालौन पर दिनांक 28.02.2020 से अद्यतन तिथि दिनांक 07.01.2025 तक की अवधि अर्थात् कुल-1775 दिवस की उल्लंघन अवधि हेतु रू० 2,07,820/- प्रतिदिन की दर से कुल रू० 36,88,80,500 /-(रू० छत्तीस करोड़ अट्ठासी लाख अस्सी हजार पांच सौ मात्र) धनराशि की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोंपरान्त मै० नगर पंचायत कदौरा, जनपद-जालौन के विरूद्ध निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न मै० नगर पंचायत कदौरा, जनपद-जालौन पर दिनांक 28.02.2020 से अद्यतन तिथि दिनांक 07.01.2025 तक की अवधि अर्थात् कुल-1775 दिवस की उल्लंघन अवधि हेतु रू० 2,07,820/- प्रतिदिन की दर से कुल रू० 36,88,80,500 /-(रू० छत्तीस करोड़ अट्ठासी लाख अस्सी हजार पांच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार मै० नगर पंचायत कदौरा, जनपद-जालौन पर 1775 दिवस के उल्लंघन अवधि हेतु रू० 36,88,80,500 /-(रू० छत्तीस करोड़ अट्ठासी लाख अस्सी हजार पांच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं संस्था एवं जिम्मेदार पदाधिकारी का होगा।

सक्षम अधिकारी की अनुमति से निर्गत।

संलग्नक: उपरोक्तानुसार।

*Atul Singh Yadav*  
मुख्य पर्यावरण अधिकारी, वृत्त-2

प्रतिलिपि :-

1. जिलाधिकारी, जालौन को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति मै० नगर पंचायत कदौरा, जनपद-जालौन को प्राप्त कराते हुए पावती एवं जारी कारण बताओ नोटिस के संबंध में अद्यतन निरीक्षण कर संस्तुति आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

*Atul Singh Yadav*  
मुख्य पर्यावरण अधिकारी, वृत्त-2

*OK*  
*OK*